

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE.

O.A. NO. 162/2024

Pramod Dhanraj Khursange

...Applicant

V.

District Collector, Nagpur & Ors.

...Respondents

REPORT ON BEHALF OF RESPONDENT NO.13 SEIAA

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3.	Copy of the 274th SEIAA minutes of meeting held on 8th January, 2024 and the revalidation EC letter dated 01-02-2024	2		

Pune

Date : 07-01-2025

Aniruddha S Kulkarni

Standing Counsel for SEIAA, SEAC

Environment and Climate Change Department

Government of Maharashtra

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This report is filed based upon the records available with this office. This report is being submitted in compliance to the Hon'ble Tribunal's directions dated 25-11-2024, 18-11-2024 and 13-09-2024.

1. In the present original application, the Applicant is praying for setting aside of the draft District Survey Report prepared by the District Collector / District Mining Officer, Nagpur and other prayers. The said prayer cannot be granted by this Hon'ble Tribunal because this is an original application and not not an appeal.
2. The applicant has alleged that the sand mining work is being undertaken without the grant of environmental clearance for the said work. In reply, it is submitted that the SEIAA has granted 22 fresh ECs on 02-02-2024 to the District Mining Officer, District Collector Office, Nagpur. Copy of the said 22 ECs is collectively annexed as **Annexure 1**.

3. In addition to the above, previously, SEIAA had granted 18 ECs in the year 2023, the validity of those ECs was expiring on 04-01-2024. The work as per said ECs could not be executed as new policy was introduced in April 2023 and there was less time for auction process and to complete other preparations for sand depot which could not be completed within time. Therefore the DMO, District Collector, Nagpur made application to SEIAA for revalidation of the said ECs. The application for revalidation was made within the validity period of those ECs. The approved mining plan was also valid when the revalidation application was made.
4. The District Collector submitted that the mining plans are approved by the competent authority, the area, proposed depth of excavation, quantity of excavation are same as mentioned in the first EC application. The Collector also confirmed that no illegal sand excavation was observed in those sand ghats.
5. SEIAA noted that the Collector has obtained extension of the mining plans, and the revised mining plans were valid upto 30-09-2024 and therefore they have requested to extend the validity of the environmental clearances. Accordingly, SEIAA decided to extend the validity of the EC of sand ghats upto 30-09-2024.

Copy of the 274th SEIAA minutes of meeting held on 8th January, 2024 and the revalidated EC letter dated 01-02-2024 is collectively annexed as **Annexure 2**.

6. SEAC and SEIAA have considered the District Survey Report which was prepared by the DMO, District Collector Office, Nagpur while grant of the above mentioned ECs. The said DSR has been prepared as per prevailing notifications, guidelines, rules, OMs.
7. The Applicant has further alleged that the DSR has not been approved by SEIAA. As per the EIA Notification, 2006 and the subsequent notifications issued by the

MoEF&CC, the MoEF&CC has not issued directions to SEIAA to approve the DSR. The cases on which the applicant is harping, in none of those cases, Government of Maharashtra was a party respondent. Therefore, it is wrong to say that those directions are applicable to the State of Maharashtra and therefore Maharashtra SEIAA is bound by those directions, and that the Maharashtra SEIAA is not approving DSR consequent to those directions.

8. Moreover, the view taken by the Hon'ble Tribunal in the cases of *Prabhat Mohan Pandey v. State of Madhya Pradesh*, was limited to the state of Madhya Pradesh and not pan India and certainly not applicable to the State of Maharashtra.
9. The two MoEF&CC notifications dated 15th January, 2016 and 25th July, 2018, which the applicant is relying upon, predate the directions issued by this Hon'ble Tribunal in *Satendra Pandey v. MoEF&CC*, which was issued on 13th September, 2018. The Hon'ble Tribunal in *Satendra Pandey v. MoEF&CC*, issued directions to the MoEF&CC. However, subsequent to those directions, MoEF&CC has not issued any directions to the Maharashtra SEIAA for approval of the DSRs.
10. SEIAA scrutinizes the applications for EC for sand mining by going through the DSR, the DSR is considered, but SEIAA does not approve the DSR as there is no mandate given by the MoEF&CC to the SEIAA to approve the DSR. For DSR approval mechanism, the appropriate authority is the Department of Geology and Mines, Government of Maharashtra.
11. It is submitted that SEIAA by following the due process as per the EIA Notification, 2006 and the OMs and notifications issued by MoEF&CC from time to time, has granted the ECs. There are no procedural lapses in grant of the said EC.

12. SEIAA reserves the right to file a reply to the present original application, if needed in addition to this report. This Respondent will abide by any directions and orders of this Hon'ble Tribunal.

Mumbai

Date : 07-01-2024



Dattatray Suryakant Bhalerao

Scientist I & Deputy Secretary,

Environment and Climate Change Department,

Government of Maharashtra

1063



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

**ENVIRONMENTAL
CLEARANCE**

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR, NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455311/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC24B001MH110688 |
| 2. File No. | SIA/MH/MIN/455311/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Gosewadi - A Sand Ghat over an extent of 4.80 ha. at Gut No. 285, 286, 287, Village- Gosewadi, Taluka- Soaner, District- Nagpur, Maharashtra by District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR, NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455311
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Gosewadi - A Sand Ghat over an extent of 4.80 ha. at Gut No. 285, 286, 287, Village- Gosewadi, Taluka- Soaner, District- Nagpur, Maharashtra by District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455311

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Gosewadi A Sand Ghat over an extent of 4.80 ha. at Gut No. 285, 286, 287, Village- Gosewadi, Taluka- Soaner, District- Nagpur, Maharashtra
2	Area of sand ghat in Ha.	4.80 ha
3	Name of village, Tehsil and District	Village Gosewadi-A, Taluka Saoner, District Nagpur, Maharashtra
4	Name of river on which sand ghat is proposed	Kanhan
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/ year)	8480 Brass

6	All corner latitude and longitude of proposed sand ghat	Points	Longitude	Latitude
		BP-1	21° 21' 40.23" N	79° 4' 31.65" E
		BP-2	21° 21' 38.22" N	79° 4' 34.40" E
		BP-3	21° 21' 44.14" N	79° 4' 40.53" E
		BP-4	21° 21' 50.40" N	79° 4' 44.73" E
		BP 5	21° 21' 52.37" N	79° 4' 41.98" E
		BP 6	21° 21' 46.16" N	79° 4' 37.79" E
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	480*100*0.50		
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/ No)	Yes		
9	Whether District Survey Report is approved by the District collector/ Competent Authority (Yes/No)	Yes		
10	If, yes date of approval	01.11.2023		
11	Period for which DSR was published on the website for suggestion/ objection from the stakeholders.	30 days		
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR		
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023		
14	Whether all issues raised in the public hearing are	Yes		

adequately addressed (Yes/No)	Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.
	1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
	2	Shri. Shravan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
	3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear	The project proponent informed that,

			muffs, gloves, glasses during summer season?	While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government
4	Shri Sarang Mahalle Villager,	How many trees will be planted?	The project proponent informed that, At least 500 trees per hectare will be planted.	
5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	1.The expenditure shown under environmental management, may I know where it will be spent? 2. How you are going to conserve and nurture of avenue tree plantation. 3. Whether Excavation has been done in the proposed sandghat or how? 4. Is there more mining than the proposed capacity?	The project proponent informed that, 1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc. 2. The project promoter suggested	

			<p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>	<p>that conservation and nurturing of tree plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease</p>
		6	Shri. Roshan Zoting, Villager, Village	<p>The dust occurred due to transportation of the sand, the traffic problem cause</p> <p>The project proponent informed that,</p>

		Gosewadi, Tal -Saoner	the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'	There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.
15	Date on which Gram panchayat/ Gram sabha granted NOC for the proposed sand ghat.	31.08.2023		
16	Number of trees to be planted along the approach road.	500		
17	Number of trees to be planted along the river bank if any,	240		
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/No)	Yes		
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/No)	No		
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 8.14		

21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 96000 m3 at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/No)	No
24	If yes, details there of	-
	i) Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii) Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.50

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.

3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.

16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.

29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage,

- having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
 - III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
 - IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
 - V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
 - VI. Project proponent to ensure the strictly implementation of Environment management plan.
 - VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
 - VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
 - IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
 - X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
 - XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
 - XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
 - XIII. The green belt development /tree plantation will be made either on river bank or along road side.

- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.

- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy

of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

Signature Not Verified

Digitally signed by: Sri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:48:52 PM

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR,NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455312/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC24B001MH137320 |
| 2. File No. | SIA/MH/MIN/455312/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Nayakund sand spot over an extent of 1.62 ha at Pench River Bed Gut. 33 Part, 34 Part Village Nayakund, Tehsil Parseoni, District Nagpur, Maharashtra by District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR,NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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and Virtuous Environmental Single-Window Hub)



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455312
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Nayakund sand spot over an extent of 1.62 ha at Pench River Bed Gut. 33 Part, 34 Part Village Nayakund, Tehsil Parseoni, District Nagpur, Maharashtra by District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455312

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Nayakund sand spot over an extent of 1.62 ha at Pench River Bed Gut. 33 Part, 34 Part Village Nayakund, Tehsil Parseoni, District Nagpur, Maharashtra
2	Area of sand ghat in Ha.	1.62
3	Name of village, Tehsil and District	Village Nayakund, Taluka Parseoni, District Nagpur, Maharashtra.
4	Name of river on which sand ghat is proposed	Pench
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/ year)	3434

6	All corner latitude and longitude of proposed sand ghat	Points	Longitude	Latitude
		BP-1	21° 22' 2.176" N	79° 10' 40.056" E
		BP-2	21° 22' 0.714" N	79° 10' 40.013" E
		BP-3	21° 22' 0.386" N	79° 10' 52.503" E
		BP-4	21° 22' 1.849" N	79° 10' 52.547" E
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	360*45*0.6		
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/ No)	Yes		
9	Whether District Survey Report is approved by the district collector/ Competent Authority (Yes/ No)	Yes		
10	If, yes date of approval	01.11.2023		
11	Period for which DSR was published on the website for suggestion / objection from the stakeholders.	30 days		
12	Number of suggestion/Objection received and Details of action taken.	No Comments received on DSR		
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023		
14	Whether all issues raised in the public hearing are adequately addressed (Yes/ No)	Yes		
		Sr. No	Person Name	Objections/ Suggestion/ Question

		1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
		2	Shri. Shravan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
		3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the

			guidelines of the mining government
4	Shri Sarang Mahalle Villager,	How many trees will be planted?	The project proponent informed that, At least 500 trees per hectare will be planted.
5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	<p>1. The expenditure shown under environmental management, may I know where it will be spent?</p> <p>2. How you are going to conserve and nurture of avenue tree plantation.</p> <p>3. Whether Excavation has been done in the proposed sandghat or how?</p> <p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>	<p>The project proponent informed that,</p> <p>1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within</p>

				300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease
		6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'
15	Date on which Gram panchayat/ Gram sabha granted NOC for the proposed sand ghat.	01.06.2023		
16	Number of trees to be planted along the approach road.	200		

17	Number of trees to be planted along the river bank if any,	180
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/No)	Yes
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/ No)	No
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 2.06
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 40500 m3 at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/No)	No
24	If yes, details there of	-
	i) Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii) Total area of Sand ghats after cluster formation (in Ha.)	-

25	Amount of Corporate Environment Responsibility (CER)	1.55
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3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months

9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking

20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed

35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.

- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.
- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.

- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall

again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

Signature Not Verified

Digitally signed by: Sri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:47:58 PM



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR, NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455313/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC24B001MH142071 |
| 2. File No. | SIA/MH/MIN/455313/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Khapapeth sand spot over an extent of 3.75 ha at Kanhan River Bed Gut No. 284 Part, Village Khapapeth, Tehsil Saoner, District Nagpur, Maharashtra by District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR, NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455313
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Khapapeth sand spot over an extent of 3.75 ha at Kanhan River Bed Gut No. 284 Part, Village Khapapeth, Tehsil Saoner, District Nagpur, Maharashtra by District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455313

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Khapapeth Sand Ghat over an extent of 3.75 ha. at Gut No. 284 Part, Village- Khapapeth, Taluka- Soaner, District -Nagpur, Maharashtra
2	Area of sand ghat in Ha.	3.75 ha
3	Name of village, Tehsil and District	Village Khapapeth, Taluka Saoner, District Nagpur, Maharashtra
4	Name of river on which sand ghat is proposed	Kanhan
5	Quantity of sand proposed to be mined	6625 Brass

	as per approved mining plan (in Brass/year)			
6	All corner latitude and longitude of proposed sand ghat	Points	Longitude	Latitude
		BP-1	21° 26' 02.184" N	78° 58' 40.244" E
		BP-2	21° 26' 00.133" N	78° 58' 38.836" E
		BP-3	21° 25' 51.345" N	78° 58' 53.441" E
		BP-4	21° 25' 53.397" N	78° 58' 54.849" E
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	500*75*0.5		
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/ No)	Yes		
9	Whether District Survey Report is approved by the District collector/ Competent Authority (Yes/No)	Yes		
10	If, yes date of approval	01.11.2023		
11	Period for which DSR was published on the	30 days		

	website for suggestion/ objection from the stakeholders.			
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR		
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023		
14	Whether all issues raised in the public hearing are adequately addressed (Yes/ No)	Yes		
		Sr. No	Person Name	Objections/ Suggestion/ Question
		1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?
				Comments made by Project Proponent/ MPCB.
				The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment

			opportunities directly and indirectly
2	Shri. Shraavan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government
4	Shri Sarang Mahalle Villager,	How many trees will be planted?	The project proponent informed that, At least 500 trees per hectare will be planted.

		5	<p>Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur</p>	<p>1. The expenditure shown under environmental management, may I know where it will be spent?</p> <p>2. How you are going to conserve and nurture of avenue tree plantation.</p> <p>3. Whether Excavation has been done in the proposed sandghat or how?</p> <p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>	<p>The project proponent informed that,</p> <p>1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within</p>
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				300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease
		6	Shri. Roshan Zoting, Villager, Gosewadi, Tal -Saoner	<p>The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received!</p> <p>The project proponent informed that,</p> <p>There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.</p>
15	Date on which Gram panchayat/ Gram sabha granted NOC	08.12.2023		

	for the proposed sand ghat.	
16	Number of trees to be planted along the approach road.	300
17	Number of trees to be planted along the river bank if any,	250
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/ No)	Yes
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/ No)	No
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 4.77
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 75000 m ³ at this sand ghat.

23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/ No)	No
24	If yes, details there of	-
	i)Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii)Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.50

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.

4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such

bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side

17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.

29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage,

having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.

- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.
- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.

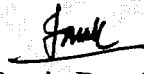
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.

- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks /tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy

of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

Signature Not Verified

Digitally signed by:  Sri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:56:37 PM



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR, NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455314/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC24B001MH125469 |
| 2. File No. | SIA/MH/MIN/455314/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Pardi K Sand Ghat over an extent of 4.5 ha. at Kanhan River Bed Gut No. 153, 146 Part Village Pardi K, Taluka Parseoni, District Nagpur, Maharashtra by District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR, NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade, I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

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No. SIA/MH/MIN/455314
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 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Pardi K Sand Ghat over an extent of 4.5 ha. at Kanhan River Bed Gut No. 153, 146 Part Village Pardi K, Taluka Parseoni , District Nagpur, Maharashtra by District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455314

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Pardi K Sand Ghat over an extent of 4.5 ha. at Kanhan River Gut No. 153, 146 Part Village Pardi K, Taluka Parseoni , District Nagpur, Maharashtra Maharashtra.
2	Area of sand ghat in Ha.	4.50
3	Name of village, Tehsil and District	Village Pardi-K, Taluka Parseoni, District Nagpur, Maharashtra.
4	Name of river on which sand ghat is proposed	Kanhan
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/ year)	12720 Ha

6	All corner latitude and longitude of proposed sand ghat		Point	Latitude	Longitude	
			BP 1	21° 19' 41.372" N	79° 5' 16.892" E	
			BP 2	21° 19' 39.493" N	79° 5' 14.060" E	
			BP 3	21° 19' 27.553" N	79° 5' 23.083" E	
			BP 4	21° 19' 29.431" N	79° 5' 25.915" E	
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	450*100*0.80				
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/No)	Yes				
9	Whether District Survey Report is approved by the district collector/ Competent Authority (Yes/ No)	Yes				
10	If, yes date of approval	01.11.2023				
11	Period for which DSR was published on the website for suggestion/ objection from the stakeholders.	30 days				
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR				
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023				

14	Whether all issues raised in the public hearing are adequately addressed (Yes/ No)	Yes			
		Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.
		1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
		2	Shri. Shravan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety		

				equipment under the safety regulations and proposed as per the guidelines of the mining government
4	Shri Sarang Mahalle Villager,	How many trees will be planted?		The project proponent informed that, At least 500 trees per hectare will be planted.
5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	1.The expenditure shown under environmental management, may I know where it will be spent? 2. How you are going to conserve and nurture of avenue tree plantation. 3. Whether Excavation has been done in the proposed sandghat or how? 4. Is there more mining than the proposed capacity? 5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?		The project proponent informed that, 1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc. 2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people. 3. Mining has been done in the proposed Sand Ghat last year. 4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.

				5. There is a water supply facility within 300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease
		6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'
				The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.
15	Date on which Gram panchayat/ Gram sabha granted NOC for the proposed sand ghat.	01.06.2023		
16	Number of trees to be planted along the approach road.	500		

17	Number of trees to be planted along the river bank if any,	225
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/ No)	Yes
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/ No)	No
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 8.58
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 112500 m3 at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr. of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/ No)	No
24	If yes, details there of	-
	i)Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii)Total area of Sand ghats after cluster formation (in Ha.)	-

25	Amount of Corporate Environment Responsibility (CER)	1.50
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3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months

9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking

20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed

35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.

- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.
- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.

- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall

again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

1124

Signature Not Verified

Digitally signed by: Sri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:46:08 PM



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR, NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455315/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC24B001MH190646 |
| 2. File No. | SIA/MH/MIN/455315/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Raiwadi Sand Ghat over an extent of 2.25 ha. at Kanhan River Bed Gut No. 190 Village Raiwadi, Taluka Soaner, District Nagpur, Maharashtra by District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR, NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455315
Environment & Climate Change
Department
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 400032.

To
District Mining Officer,
Nagpur.

Subject : Environment Clearance for Raiwadi Sand Ghat over an extent of 2.25 ha.
at Kanhan River Bed Gut No. 190 Village Raiwadi, Taluka Soaner, District
Nagpur, Maharashtra by District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455315

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details			
1	Address of proposed sand ghat	Raiwadi Sand Ghat over an extent of 2.25 ha. at Gut No. 190, Village- Raiwadi, Taluka- Soaner, District- Nagpur, Maharashtra			
2	Area of sand ghat in Ha.	2.25 ha			
3	Name of village, Tehsil and District	Village Raiwadi, Taluka Saoner, District Nagpur, Maharashtra			
4	Name of river on which sand ghat is proposed	Kanhan			
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/year)	3975 Brass			
6	All corner latitude and longitude of proposed sand ghat	Points	Longitude	Latitude	
		BP-1	21° 31' 13.13" N	78° 56' 30.58" E	
		BP-2	21° 31' 11.11" N	78° 56' 29.13" E	

			BP-3	21° 31' 5.68" N	78° 56' 37.79" E	
			BP-4	21° 31' 7.70" N	78° 56' 39.24" E	
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	300*75*0.50				
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/ No)	Yes				
9	Whether District Survey Report is approved by the District collector/ Competent Authority (Yes/ No)	Yes				
10	If, yes date of approval	1.11.2023				
11	Period for which DSR was published on the website for suggestion/ objection from the stakeholders.	30 days				
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR				
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.23				
14	Whether all issues raised in the public hearing are adequately addressed (Yes/ No)	Yes				
		Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.	
		1	Shri. Ghetan Raut, Villager, Village	My village is 2 km away from sandghat and I am unemployed so will there be	The project proponent informed that, After receiving the environment clearance	

		Jakhegaon, Tah. Kamptee	employment opportunity?	for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
	2	Shri. Shravan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
	3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government

		4	Shri Sarang Mahalle Villager,	How many trees will be planted?	The project proponent informed that, At least 500 trees per hectare will be planted.
		5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	<p>1. The expenditure shown under environmental management, may I know where it will be spent?</p> <p>2. How you are going to conserve and nurture of avenue tree plantation.</p> <p>3. Whether Excavation has been done in the proposed sandghat or how?</p> <p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>	<p>The project proponent informed that,</p> <p>1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand</p>

				Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease
		6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'
				The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.
15	Date on which Gram panchayat / Gram sabha granted NOC for the proposed sand ghat.	11.10.2023		
16	Number of trees to be planted along the approach road.	540		

17	Number of trees to be planted along the river bank if any,	150
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/No)	Yes
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/ No)	No
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 3.81
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 56250 m3 at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/ No)	No
24	If yes, details there of	-
	i)Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii)Total area of Sand ghats after cluster formation (in Ha.)	-

25	Amount of Corporate Environment Responsibility (CER)	1.50
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3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months

9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking

20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed

35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.

- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.
- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.

- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall

again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade

(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

1139

Signature Not Verified

Digitally signed by: Shri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:44:40 PM



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR,NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455317/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC24B001MH146680 |
| 2. File No. | SIA/MH/MIN/455317/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Saholi (A) Sand Ghat over an extent of 1.6 ha. At Kanhan River Gut No. 15 part, 16, 17, 18 Village Saholi (A), Taluka Parseoni, District Nagpur, Maharashtra District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR,NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455317
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Saholi (A) Sand Ghat over an extent of 1.6 ha.
 At Kanhan River Gut No. 15 part, 16, 17, 18 Village Saholi (A), Taluka
 Parseoni, District Nagpur, Maharashtra District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455317

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Saholi (A) Sand Ghat over an extent of 1.6 ha. At Kanhan River Gut No. 15 part, 16, 17, 18 Village Saholi Taluka Parseoni, District Nagpur, Maharashtra
2	Area of sand ghat in Ha.	1.60
3	Name of village, Tehsil and District	Village Saholi-A, Taluka Parseoni, District Nagpur, Maharashtra.
4	Name of river on which sand ghat is proposed	Kanhan
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/ year)	3392

6	All corner latitude and longitude of proposed sand ghat	Points	Longitude	Latitude	
		BP-1	21° 17' 0.891" N	79° 7' 25.765" E	
		BP-2	21° 17' 0.369" N	79° 7' 24.495" E	
		BP-3	21° 16' 48.461"N	79° 7' 30.073" E	
		BP-4	21° 16' 48.984"N	79° 7' 31.343" E	
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	400*40*0.6			
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/No)	Yes			
9	Whether District Survey Report is approved by the district collector/ Competent Authority (Yes/ No)	Yes			
10	If, yes date of approval	01.11.2023			
11	Period for which DSR was published on the website for suggestion/ objection from the stakeholders.	30 days			
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR			
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023			
14	Whether all issues raised in the public hearing are adequately addressed (Yes/No)	Yes			
		Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.
		1	Shri. Ghetan Raut, Villager,	My village is 2 km away from sandghat	The project proponent informed that,

		Village Jakhegaon, Tah. Kamptee	and I am unemployed so will there be employment opportunity?	After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
2	Shri. Shravan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.	
3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government	

		4	Shri Sarang Mahalle Villager,	How many trees will be planted?	The project proponent informed that, At least 500 trees per hectare will be planted.
		5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	<p>1. The expenditure shown under environmental management, may I know where it will be spent?</p> <p>2. How you are going to conserve and nurture of avenue tree plantation.</p> <p>3. Whether Excavation has been done in the proposed sandghat or how?</p> <p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>	<p>The project proponent informed that,</p> <p>1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand Ghat and there is no</p>

					Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease
		6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'	The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.
15	Date on which Gram panchayat/ Gram sabha granted NOC for the proposed sand ghat.	28.06.2023			
16	Number of trees to be planted along the approach road.	200			
17	Number of trees to be planted along the river bank if any,	200			

18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/ No)	Yes
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/ No)	No
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 1.69
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 32000 m ³ at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/ No)	No
24	If yes, details there of	-
	i) Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii) Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.50

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in

10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise

23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.

36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.

- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.

- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
 5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
 6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
 7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
 8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
 9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

1154

Signature Not Verified

Digitally signed by: Sri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:43:26 PM



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

ENVIRONMENTAL
CLEARANCE

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR,NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455318/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC24B001MH137538
2. File No.	SIA/MH/MIN/455318/2023
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Environment Clearance for Temburdoh sand spot over an extent of 1.80 ha at Kanhan River Bed Gut no. 279, 274 and Old Gaonthan Part, Village Temburdoh, Taluka Saoner, District Nagpur, Maharashtra by District Mining Officer, Nagpur
7. Name of Company/Organization	OFFICE OF DISTRICT COLLECTOR,NAGPUR
8. Location of Project	MAHARASHTRA
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455318
Environment & Climate Change
Department
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 400032.

To
District Mining Officer,
Nagpur.

Subject : Environment Clearance for Tembhurdoh sand spot over an extent of 1.80 ha at Kanhan River Bed Gut no. 279, 274 and Old Gaonhan Part, Village Tembhurdoh, Taluka Saoner, District Nagpur, Maharashtra by District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455318

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details		
1	Address of proposed sand ghat	Tembhurdoh Sand Ghat over an extent of 1.80 ha. at Gut No. 279, 274 and Gaonhan Part, Village- Tembhurdoh, Taluka- Soaner, District -Nagpur, Maharashtra		
2	Area of sand ghat in Ha.	1.80 ha		
3	Name of village, Tehsil and District	Village Tembhurdoh, Taluka Saoner, District Nagpur, Maharashtra		
4	Name of river on which sand ghat is proposed	Kanhan		
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/year)	3180 Brass		
6	All corner latitude and longitude of proposed sand ghat	Points	Longitude	Latitude
		BP-1	21° 30' 32.049" N	78° 56' 27.644" E
		BP-2	21° 30' 22.720" N	78° 56' 24.608" E

			BP-3	21° 30' 22.152" N	78° 56' 26.601" E
			BP-4	21° 30' 31.481" N	78° 56' 29.638" E
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	300 X 60 X 0.8			
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/No)	Yes			
9	Whether District Survey Report is approved by the District collector /Competent Authority (Yes/No)	Yes			
10	If, yes date of approval	01.11.2023			
11	Period for which DSR was published on the website for suggestion / objection from the stakeholders.	30 days			
12	Number of suggestion/Objection received and Details of action taken.	No Comments received on DSR			
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023			
14	Whether all issues raised in the public hearing are adequately addressed (Yes/No)	Yes			
		Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.
		1	Shri. Ghetan Raut, Villager, Village Jakhegaon,	My village is 2 km away from sandghat and I am unemployed so will there be	The project proponent informed that, After receiving the environment

			Tah. Kamptee	employment opportunity?	clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
		2	Shri. Shravan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
		3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves,	The project proponent informed that, While doing any mining work

			glasses during summer season?	different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government
4	Shri. Sarang Mahalle Villager,		How many trees will be planted?	The project proponent informed that, At least 500 trees per hectare will be planted.
5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur		1.The expenditure shown under environmental management, may I know where it will be spent? 2. How you are going to conserve and nurture of avenue tree plantation. 3. Whether Excavation has been done in the proposed sandghat or how?	The project proponent informed that, 1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin

			<p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>	<p>covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt.</p>
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				Full care has been taken to ensure that the surrounding ground water level does not decrease
6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the troublesome of to & fro bulk cart even after damage of the bulk cart the cost has not be received'	The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.	
15	Date on which Gram panchayat / Gram sabha granted NOC for the proposed sand ghat.	19.10.2023		
16	Number of trees to be planted along the approach road.	200		
17	Number of trees to be planted along the river bank if any,	200		
18	Whether the proposed approach road of sand transportation is	Yes		

	passing outside the village (Yes/No)	
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/No)	No
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 3.05
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 36000 m3 at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/No)	No
24	If yes, details there of	-
	i)Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii)Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.50

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank

11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.

24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.

36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.

- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.

- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

Signature Not Verified

Digitally signed by: Shri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:42:08 PM

1170



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

**ENVIRONMENTAL
CLEARANCE**

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR, NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455319/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC24B001MH138374 |
| 2. File No. | SIA/MH/MIN/455319/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Bina sand spot over an extent of 4.9 ha at Kanhan River Bed Gut No. 57/1, 57/2, part 56, 53 part, Village Bina, Taluka Kamptee, District Nagpur, Maharashtra, District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR, NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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and Virtuous Environmental Single-Window Hub)**



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455319
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Bina sand spot over an extent of 4.9 ha at Kanhan River Bed Gut No. 57/1, 57/2, part 56, 53 part, Village Bina, Taluka Kamptee, District Nagpur, Maharashtra, District Mining Officer, Nagpur

Reference : Application no. SIA/MH/MIN/455319

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Bina sand spot over an extent of 4.9 ha at Kanhan River Bed Gut No. 57/1, 57/2 part, 56, 53-part, Village Bina, Taluka Kamptee, District Nagpur, Maharashtra.
2	Area of sand ghat in Ha.	4.9 ha.
3	Name of village, Tehsil and District	Village Bina Taluka Kamptee District Nagpur, Maharashtra
4	Name of river on which sand ghat is proposed	Kanhan
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/ year)	12120 Brass

6	All corner latitude and longitude of proposed sand ghat	Points	Longitude	Latitude	
		BP-1	21° 15' 34.490" N	79° 10' 23.086" E	
		BP-2	21° 15' 18.753" N	79° 10' 20.440" E	
		BP-3	21° 15' 18.247" N	79° 10' 23.866" E	
		BP-4	21° 15' 33.984" N	79° 10' 26.512" E	
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	490*100*0.70			
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/ No)	Yes			
9	Whether District Survey Report is approved by the district collector/ Competent Authority (Yes/No)	Yes			
10	If, yes date of approval	01.11.2023			
11	Period for which DSR was published on the website for suggestion/ objection from the stakeholders.	30 days			
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR			
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023			
14	Whether all issues raised in the public hearing are adequately addressed (Yes/No)	Yes			
		Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.

		1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	<p>The project proponent informed that,</p> <p>After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly</p>
		2	Shri. Shravan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	<p>Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that,</p> <p>You should raise questions about environmental issue and not to ask questions about other matters.</p>
		3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	<p>The project proponent informed that,</p> <p>While doing any mining work different legal norms have to be considered</p>

				and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government
4	Shri Sarang Mahalle Villager,	How many trees will be planted?	The project proponent informed that, At least 500 trees per hectare will be planted.	
5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	1.The expenditure shown under environmental management, may I know where it will be spent? 2. How you are going to conserve and nurture of avenue tree plantation. 3. Whether Excavation has been done in the proposed sandghat or how? 4. Is there more mining than the proposed capacity? 5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?	The project proponent informed that, 1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc. 2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.	

				<p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease</p>
6	Shri. Roshan Zoting, Villager, Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'	The project proponent informed that,	There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm.

				After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.
15	Date on which Gram panchayat/ Gram sabha granted NOC for the proposed sand ghat.	12.06.2023		
16	Number of trees to be planted along the approach road.	500		
17	Number of trees to be planted along the river bank if any,	245		
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/No)	Yes		
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted RiverStretch (Yes/ No)	No		
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost= Rs. 10.38		
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None		

22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 122500 m ³ at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/No)	No
24	If yes, details there of	-
	i) Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii) Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	Rs 1.6 Lacs

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
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4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.

5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
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8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side

17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month

30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.

- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.
- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.

- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.

- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

Signature Not Verified

Digitally signed by: Shri Pravin C. Darade, I.A.S.

Designation: Member Secretary
Date and Time: 2/2/2024 5:40:40 PM

1185

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR,NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455320/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC24B001MH115385 |
| 2. File No. | SIA/MH/MIN/455320/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Yesamba Sand Ghat over an extent of 1.057 ha. at Pench River Gut No. 207 part, Village Yesamba, Taluka Parseoni , District Nagpur, Maharashtra by District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR,NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

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and Virtuous Environmental Single-Window Hub)



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455320
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Yesamba Sand Ghat over an extent of 1.057 ha. at Pench River Gut No. 207 part, Village Yesamba, Taluka Parseoni , District Nagpur, Maharashtra by District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455320

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Yesamba Sand Ghat over an extent of 1.57 ha. at Gut No 207 (Part), Village Yesamba, Tehsil Parseoni, District- Nagpur, Maharashtra
2	Area of sand ghat in Ha.	1.057 ha
3	Name of village, Tehsil and District	Village Yesamba, Taluka Parseoni, District Nagpur, Maharashtra
4	Name of river on which sand ghat is proposed	Pench
5	Quantity of sand proposed to be mined	2987 Brass

	as per approved mining plan (in Brass/year)																
6	All corner latitude and longitude of proposed sand ghat	<table border="1"> <thead> <tr> <th>Points</th> <th>Longitude</th> <th>Latitude</th> </tr> </thead> <tbody> <tr> <td>BP-1</td> <td>21° 17' 47.129" N</td> <td>79° 11' 35.420" E</td> </tr> <tr> <td>BP-2</td> <td>21° 17' 46.192" N</td> <td>79° 11' 36.109" E</td> </tr> <tr> <td>BP-3</td> <td>21° 17' 51.764" N</td> <td>79° 11' 44.736" E</td> </tr> <tr> <td>BP-4</td> <td>21° 17' 52.701" N</td> <td>79° 11' 44.047" E</td> </tr> </tbody> </table>	Points	Longitude	Latitude	BP-1	21° 17' 47.129" N	79° 11' 35.420" E	BP-2	21° 17' 46.192" N	79° 11' 36.109" E	BP-3	21° 17' 51.764" N	79° 11' 44.736" E	BP-4	21° 17' 52.701" N	79° 11' 44.047" E
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7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	302 X 35 X 0.8															
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/ No)	Yes															
9	Whether District Survey Report is approved by the District collector/ Competent Authority (Yes/ No)	Yes															
10	If, yes date of approval	01.11.2023															
11	Period for which DSR was published on the website for	30 days															

	suggestion/ objection from the stakeholders.			
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR		
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023		
14	Whether all issues raised in the public hearing are adequately addressed (Yes/No)	Yes		
		Sr. No	Person Name	Objections/ Suggestion/ Question
		1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?
				Comments made by Project Proponent/ MPCB.
				The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly

		2	<p>Shri. Shravan Akre, Villager, Village Jakhegaon, Tal Kamptee</p>	<p>I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?</p>	<p>Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that,</p> <p>You should raise questions about environmental issue and not to ask questions about other matters.</p>
		3	<p>Shri. Vicky Sathvane, Villager,</p>	<p>How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?</p>	<p>The project proponent informed that,</p> <p>While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government</p>
		4	<p>Shri Sarang Mahalle Villager,</p>	<p>How many trees will be planted?</p>	<p>The project proponent informed that,</p> <p>At least 500 trees per hectare will be planted.</p>

		5	<p>Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur</p>	<p>1. The expenditure shown under environmental management, may I know where it will be spent?</p> <p>2. How you are going to conserve and nurture of avenue tree plantation.</p> <p>3. Whether Excavation has been done in the proposed sandghat or how?</p> <p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>	<p>The project proponent informed that,</p> <p>1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p>
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				5. There is a water supply facility within 300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease
6	Shri. Roshan Zoting, Villager, Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'	The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.	

15	Date on which Gram panchayat / Gram sabha granted NOC for the proposed sand ghat.	02.05.2023
16	Number of trees to be planted along the approach road.	200
17	Number of trees to be planted along the river bank if any,	151
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/No)	Yes
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/No)	No
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 2.04
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None

22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 26425 m ³ at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/No)	No
24	If yes, details there of	-
	i) Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii) Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.50

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.

3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
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12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.

16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.

29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage,

- having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
 - III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
 - IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
 - V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
 - VI. Project proponent to ensure the strictly implementation of Environment management plan.
 - VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
 - VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
 - IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
 - X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
 - XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
 - XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
 - XIII. The green belt development /tree plantation will be made either on river bank or along road side.


- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.

- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks /tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy

of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

1201

Signature Not Verified

Digitally signed by: Sri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:39:00 PM

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR,NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455321/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC24B001MH157036 |
| 2. File No. | SIA/MH/MIN/455321/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Neri sand spot over an extent of 4.859 ha at Kanhan River Bed Gut No. 217, 219, 220, 221 223, 224 part Village Neri, Taluka Kamptee, District Nagpur, Maharashtra, District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR,NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

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and Virtuous Environmental Single-Window Hub)



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455321
Environment & Climate Change
Department
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 400032.

To
District Mining Officer,
Nagpur.

Subject : Environment Clearance for Neri sand spot over an extent of 4.859 ha at Kanhan River Bed Gut No. 217, 219, 220, 221, 223, 224 part Village Neri, Taluka Kamptee, District Nagpur, Maharashtra, District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455321

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Neri sand spot over an extent of 4.859 ha at Kanhan River Bed Gut No. 217, 219, 220, 221, 223, 224-part, Village Neri, Taluka Kamptee, District Nagpur, Maharashtra.
2	Area of sand ghat in Ha.	4.85 ha.
3	Name of village, Tehsil and District	Village Neri Taluka Kamptee District Nagpur, Maharashtra
4	Name of river on which sand ghat is proposed	Kanhan
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/ year)	17169 Brass

6	All corner latitude and longitude of proposed sand ghat	Points	Longitude	Latitude	
		BP-1	21° 12' 35.082" N	79° 16' 13.314" E	
		BP-2	21° 12' 32.548" N	79° 16' 12.052" E	
		BP-3	21° 12' 24.772" N	79° 16' 29.801" E	
		BP-4	21° 12' 27.306" N	79° 16' 31.063" E	
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	565*86*1			
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/ No)	Yes			
9	Whether District Survey Report is approved by the district collector /Competent Authority (Yes/No)	Yes			
10	If, yes date of approval	01.11.2023			
11	Period for which DSR was published on the website for suggestion/ objection from the stakeholders.	30 days			
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR			
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023			
14	Whether all issues raised in the public hearing are adequately addressed (Yes/No)	Yes			
		Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.

		1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
		2	Shri. Shraavan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
		3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be

				provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government
4	Shri Sarang Mahalle Villager,	How many trees will be planted?		The project proponent informed that, At least 500 trees per hectare will be planted.
5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	1. The expenditure shown under environmental management, may I know where it will be spent? 2. How you are going to conserve and nurture of avenue tree plantation. 3. Whether Excavation has been done in the proposed sandghat or how? 4. Is there more mining than the proposed capacity? 5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?		The project proponent informed that, 1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc. 2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people. 3. Mining has been done in the proposed Sand Ghat last year.

				<p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease</p>
6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'	The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be	

				done on the road side to Prevent the dust.
15	Date on which Gram panchayat/ Gram Sabha granted NOC for the proposed sand ghat.	20.06.2023		
16	Number of trees to be planted along the approach road.	500		
17	Number of trees to be planted along the river bank if any,	283		
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/ No)	Yes		
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/ No)	No		
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 9.30		
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None		
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 145770 m3 at this sand ghat.		
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines,	No		

	Notification, OM's, etc. (Yes/ No)	
24	If yes, details there of	-
	i)Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii)Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.7

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.

7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,

- A.** To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
- B.** All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
 20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
 21. PP to ensure no stream is diverted due to proposed sand mining activity
 22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
 23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
 24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
 25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
 26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
 27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
 28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
 29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
 30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
 31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.

32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.

- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
- i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.
- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.

- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.

- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the

Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Pravin Darade

(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

Signature Not Verified

Digitally signed by: Shri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:37:41 PM



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

ENVIRONMENTAL
CLEARANCE

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR, NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455323/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC24B001MH172609 |
| 2. File No. | SIA/MH/MIN/455323/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Waghoda Sand Ghat over an extent of 4.92 ha. at Pench River Gut No. 127 Part Village Waghoda, Tehsil Parseoni, District Nagpur, Maharashtra by District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR, NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade, I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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and Virtuous Environmental Single-Window Hub)



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455323
Environment & Climate Change
Department
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 400032.

To
District Mining Officer,
Nagpur.

Subject : Environment Clearance for Waghoda Sand Ghat over an extent of 4.92 ha.
at Pench River Gut No. 127 Part Village Waghoda, Tehsil Parseoni , District
Nagpur, Maharashtra by District Mining Officer, Nagpur

Reference : Application no. SIA/MH/MIN/455323

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Waghoda Sand Ghat over an extent of 4.92 ha. at Pench River Gut No. 127 Part Village Waghoda, Tehsil Parseoni, District- Nagpur, Maharashtra
2	Area of sand ghat in Ha.	4.92
3	Name of village, Tehsil and District	Village Waghoda, Taluka Waghoda, District Nagpur, Maharashtra
4	Name of river on which sand ghat is proposed	Pench

5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/year)	26077 Brass			
6	All corner latitude and longitude of proposed sand ghat	Points	Longitude	Latitude	
		BP-1	21° 18' 10.607" N	79° 12' 9.732" E	
		BP-2	21° 18' 0.258" N	79° 12' 0.766" E	
		BP-3	21° 17' 57.799" N	79° 12' 3.998" E	
		BP-4	21° 18' 8.147" N	79° 12' 12.964" E	
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	410*120*1.5			
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/No)	Yes			
9	Whether District Survey Report is approved by the District collector/Competent Authority (Yes/ No)	Yes			
10	If, yes date of approval	01.11.2023			

11	Period for which DSR was published on the website for suggestion/ objection from the stakeholders.	30 days			
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR			
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023			
14	Whether all issues raised in the public hearing are adequately addressed (Yes/No)	Yes			
		Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.
		1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	<p>The project proponent informed that,</p> <p>After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat.</p> <p>Transporting sand, loading sand in</p>

				tractors, planting trees etc. There are many employment opportunities directly and indirectly
2	Shri. Shrayan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.	
3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and	

			proposed as per the guidelines of the mining government
4	Shri Sarang Mahalle Villager,	How many trees will be planted?	The project proponent informed that, At least 500 trees per hectare will be planted.
5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	<p>1. The expenditure shown under environmental management, may I know where it will be spent?</p> <p>2. How you are going to conserve and nurture of avenue tree plantation.</p> <p>3. Whether Excavation has been done in the proposed sandghat or how?</p> <p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the</p>	<p>The project proponent informed that,</p> <p>1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree</p>

				<p>vicinity of the proposed sandghat area?</p>	<p>plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding</p>
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				ground water level does not decrease
		6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'
				The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.
15	Date on which Gram panchayat / Gram sabha granted NOC for the proposed sand ghat.	24.04.2023		
16	Number of trees to be planted along the approach road.	500		
17	Number of trees to be planted along the river bank if any,	205		

18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/ No)	Yes
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/ No)	No
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 10.43
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 123000 m ³ at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/No)	No
24	If yes, details there of	-

	i)Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii)Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.50

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the

concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.

8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.

18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.

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34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.

- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.
- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.

- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.

- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

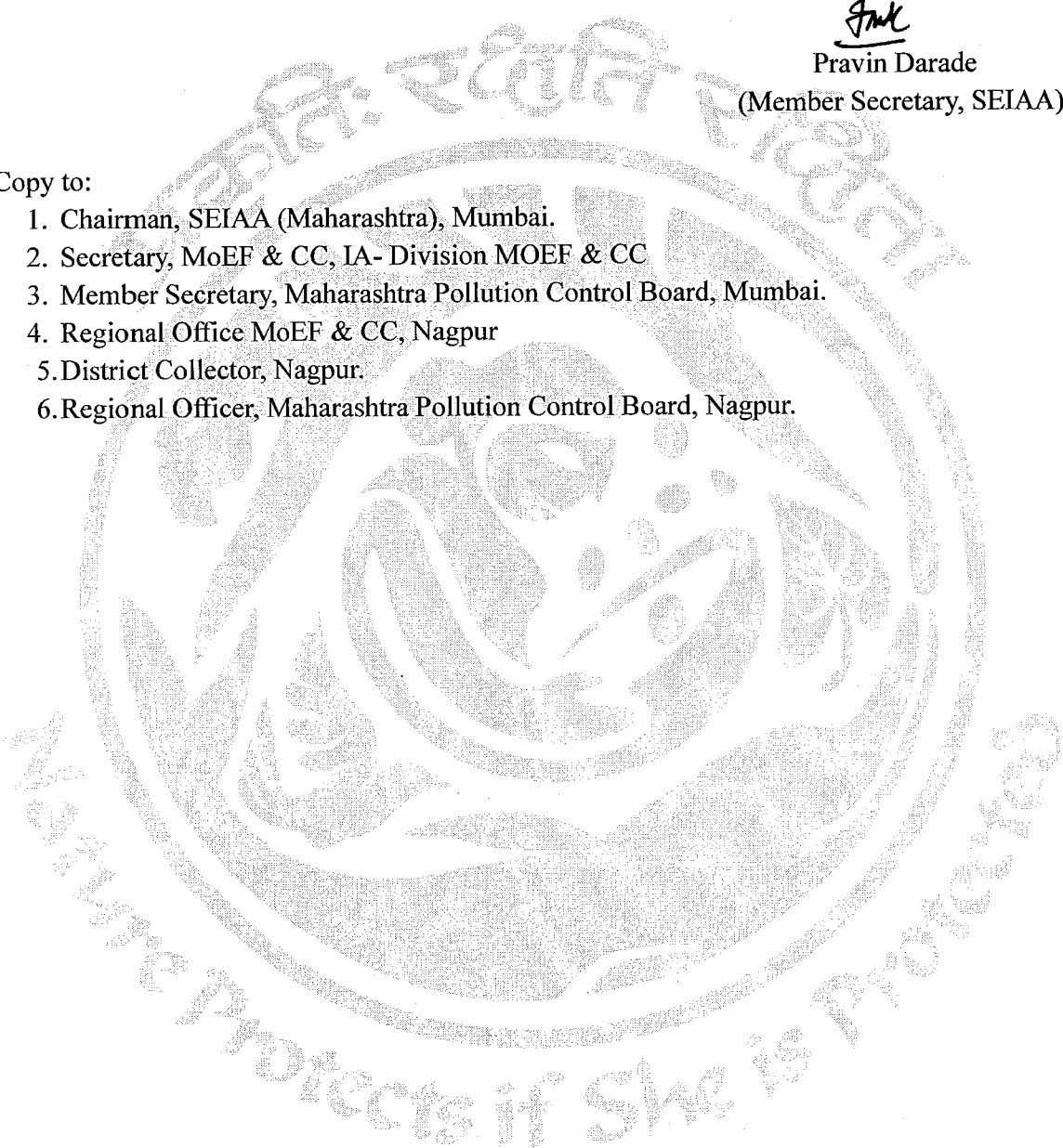
9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.



Signature Not Verified

Digitally signed by: Sri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:36:27 PM



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR,NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455324/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC24B001MH110794 |
| 2. File No. | SIA/MH/MIN/455324/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Mouda (Chiknaghat) Sand Ghat over an extent of 3.83 ha at Kanhan River Bed Juna Gut No. 542,541 and 543 part, Village Mouda (Chikna Ghat), Taluka Mouda, District Nagpur, Maharashtra, District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR,NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

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and Virtuous Environmental Single-Window Hub)



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455324
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Mouda (Chiknaghat) Sand Ghat over an extent of 3.83 ha at Kanhan River Bed Juna Gut No. 542,541 and 543 part, Village Mouda (Chikna Ghat), Taluka Mouda, District Nagpur, Maharashtra, District Mining Officer, Nagpur

Reference : Application no. SIA/MH/MIN/455324

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Chiknaghat Sand Ghat over an extent of 3.83 ha. at Juna S.No. 542,541 and 543-part Village Chiknaghat, Tehsil Mouda, District- Nagpur, Maharashtra
2	Area of sand ghat in Ha.	3.83 ha.
3	Name of village, Tehsil and District	Village Mouda Chiknaghat, Taluka Mouda, District Nagpur. MH
4	Name of river on which sand ghat is proposed	Kanhan
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/ year)	12196 brass/annum

6	All corner latitude and longitude of proposed sand ghat	Points	Longitude	Latitude
		BP-1	21° 6'45.15"N	79°23'51.20"E
		BP-2	21° 6'43.17"N	79°23'50.29"E
		BP-3	21° 6'39.11"N	79°23'58.02"E
		BP-4	21° 6'37.26"N	79°24'8.42"E
		BP-5	21° 6'39.31"N	79°24'8.85"E
		BP-6	21° 6'41.32"N	79°23'59.01"E
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	590*65*0.9		
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/ No)	Yes		
9	Whether District Survey Report is approved by the district collector/ Competent Authority (Yes/ No)	Yes		
10	If, yes date of approval	1/11/2023		
11	Period for which DSR was published on the website for suggestion/ objection from the stakeholders.	30 days		
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR		
13	Date of Public Hearing conducted for proposed sand ghat.	03/12/2023		
14	Whether all issues raised in the public hearing are adequately addressed (Yes/No)	Yes		
		Sr. No	Person Name	Objections/ Suggestion/ Question

		1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
		2	Shri. Shravan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
		3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered

				and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government
		4	Shri Sarang Mahalle Villager,	How many trees will be planted? The project proponent informed that, At least 500 trees per hectare will be planted.
		5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	1.The expenditure shown under environmental management, may I know where it will be spent? 2. How you are going to conserve and nurture of avenue tree plantation. 3. Whether Excavation has been done in the proposed sandghat or how? 4. Is there more mining than the proposed capacity? 5. Is there any depleting ground water level in the vicinity of the proposed sandghat area? The project proponent informed that, 1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc. 2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.

				<p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease</p>
6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'	The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm.	

				After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.
15	Date on which Gram panchayat/ Gram sabha granted NOC for the proposed sand ghat.	25.09.2023		
16	Number of trees to be planted along the approach road.	400		
17	Number of trees to be planted along the river bank if any,	270		
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/ No)	Yes		
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/No)	No		
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 3.34		
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None		
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 87750 m3 at this sand ghat.		
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines,	No		

	Notification, OM's, etc. (Yes/ No)	
24	If yes, details there of	-
	i) Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii) Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.50

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.

7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.

18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.

31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
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- VI. Project proponent to ensure the strictly implementation of Environment management plan.
- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.

- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.

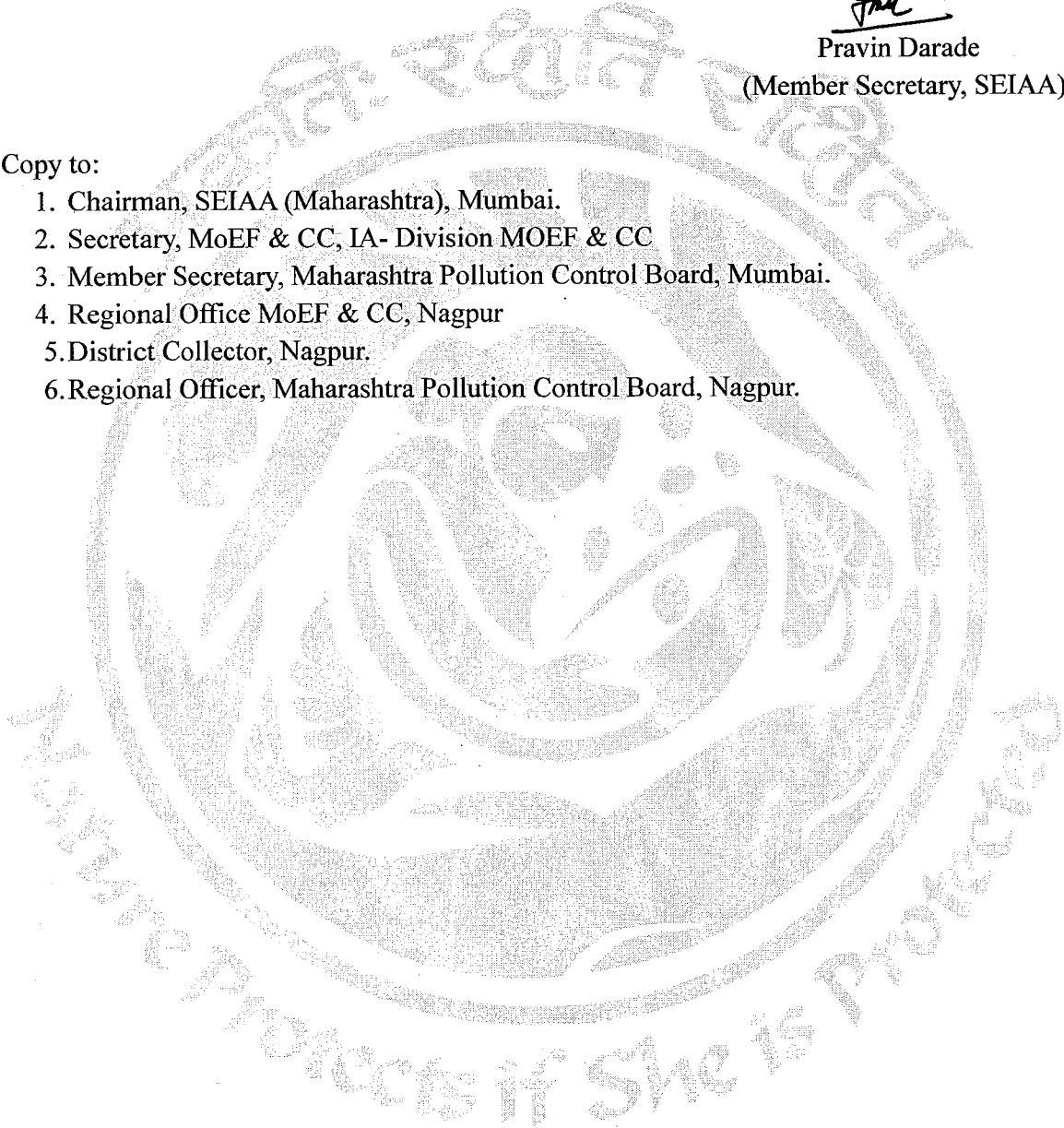
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.



Signature Not Verified

Digitally signed by: Shri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:34:53 PM



**Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)**

**ENVIRONMENTAL
CLEARANCE**

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR, NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455327/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC24B001MH191409 |
| 2. File No. | SIA/MH/MIN/455327/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Juni Kamptee (Gadeghat) Sand Ghat over an extent of 3.6 ha. at Kanhan River Gut No. 230 part, 241/2 Part, Village Juni Kamptee (Gadeghat), Taluka Parseoni, District Nagpur, Maharashtra by District Mining Officer, Nagpur. |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR, NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455327
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Juni Kamptee (Gadeghat) Sand Ghat over an extent of 3.6 ha. at Kanhan River Gut No. 230 part, 241/2 Part, Village Juni Kamptee (Gadeghat), Taluka Parseoni, District Nagpur, Maharashtra by District Mining Officer, Nagpur

Reference : Application no. SIA/MH/MIN/455327

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Juni Kamptee (Gadeghat) Sand Ghat over an extent of 3.60 ha. at Gut No 230 Part, 241/2 Part, Village Juni Kamptee, Tehsil Parseoni, District Nagpur, Maharashtra
2	Area of sand ghat in Ha.	3.60 ha.
3	Name of village, Tehsil and District	Village Juni Kamptee, Tehsil Parseoni, District Nagpur, Maharashtra
4	Name of river on which sand ghat is proposed	Kanhan
5	Quantity of sand proposed to be mined as	11448 Brass

	per approved mining plan (in Brass/year)			
6	All corner latitude and longitude of proposed sand ghat	Points	Longitude	Latitude
		BP-1	21°13'46.28"N	79°12'12.48"E
		BP-2	21°13'43.38"N	79°12'12.33"E
		BP-3	21°13'42.73"N	79°12'26.30"E
		BP-4	21°13'45.63"N	79°12'26.34"E
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	400*90*0.9		
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/No)	Yes		
9	Whether District Survey Report is approved by the District collector /Competent Authority (Yes/No)	Yes		
10	If, yes date of approval	01.11.2023		
11	Period for which DSR was published on the website for suggestion/objection from the stakeholders.	30 days		

12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR			
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023			
14	Whether all issues raised in the public hearing are adequately addressed (Yes/ No)	Yes			
		Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.
		1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
		2	Shri. Shravan Akre,	I had taken tractor when the sandghat started, now will the	Hon'ble Chairman of the committee & Additional District

		Villager, Village Jakhegaon, Tal Kamptee	work on the sandghat start early so that I can get work soon?	Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government	
4	Shri Sarang Mahalle Villager,	How many trees will be planted?	The project proponent informed that, At least 500 trees per hectare will be planted.	
5	Shri. Rajendra Patil, Sub-	1.The expenditure shown under environmental management, may I	The project proponent informed that,	

			<p>Regional Officer, Maharashtra Pollution Control Board, Nagpur</p>	<p>know where it will be spent?</p> <p>2. How you are going to conserve and nurture of avenue tree plantation.</p> <p>3. Whether Excavation has been done in the proposed sandghat or how?</p> <p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>	<p>1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand Ghat and</p>
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				there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease
		6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the troublesome of to & fro bulk cart even after damage of the bulk cart the cost has not be received'
				The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.
15	Date on which Gram panchayat/ Gram sabha	04.05.2023		

	granted NOC for the proposed sand ghat.	
16	Number of trees to be planted along the approach road.	300
17	Number of trees to be planted along the river bank if any,	200
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/ No)	Yes
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/ No)	No
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 3.39
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 50000 m3 at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand	No

	ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/ No)	
24	If yes, details there of	-
	i)Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii)Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.60

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout

6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.

18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.

31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.

- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
- i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.
- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
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- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.

- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

1265

Signature Not Verified

Digitally signed by: Sri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:33:20 PM



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR,NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455328/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC24B001MH187048 |
| 2. File No. | SIA/MH/MIN/455328/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Dahadi Sand Ghat over an extent of 1.05 ha at Kanhan River Bed Gut No. 107 (Part), 108, 120, 110, 111, Village Dahadi, Taluka Mouda, District Nagpur, Maharashtra, District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR,NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

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and Virtuous Environmental Single-Window Hub)



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455328
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Dahadi Sand Ghat over an extent of 1.05 ha at Kanhan River Bed Gut No. 107 (Part), 108, 120, 110, 111, Village Dahadi, Taluka Mouda, District Nagpur, Maharashtra, District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455328

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details			
1	Address of proposed sand ghat	Dahali Sand Ghat over an extent of 1.05 ha. at Gut No. 107 part, 108, 120, 110, 111 Village Dahali, Tehsil Mouda, District Nagpur, Maharashtra.			
2	Area of sand ghat in Ha.	1.05 ha.			
3	Name of village, Tehsil and District	Village Dahadi, Taluka Mouda, District Nagpur. MH			
4	Name of river on which sand ghat is proposed	Kanhan			
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/ year)	1855 brass/annum			
6	All corner latitude and longitude of proposed sand ghat	Points	Longitude	Latitude	
		BP-1	21°8'59.78"N	79°22'39.99"E	
		BP-2	21°8'58.84"N	79°22'39.73"E	

			BP-3	21°8'56.03"N	79°22'51.49"E	
			BP-4	21°8'56.97"N	79°22'51.74"E	
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	350*30*0.50				
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/No)	Yes				
9	Whether District Survey Report is approved by the district collector/ Competent Authority (Yes/No)	Yes				
10	If, yes date of approval	01.11.2023				
11	Period for which DSR was published on the website for suggestion/ objection from the stakeholders.	30 days				
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR				
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023				
14	Whether all issues raised in the public hearing are adequately addressed (Yes/No)	Yes				
		Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.	
		1	Shri. Ghetan Raut, Villager, Village	My village is 2 km away from sandghat and I am unemployed so will there be	The project proponent informed that, After receiving the environment clearance for sandghat, the	

		Jakhegaon, Tah. Kamptee	employment opportunity?	unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
	2	Shri. Shravan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
	3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government
	4	Shri Sarang Mahalle Villager,	How many trees will be planted?	The project proponent informed that,

				At least 500 trees per hectare will be planted.
5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	1.The expenditure shown under environmental management, may I know where it will be spent? 2. How you are going to conserve and nurture of avenue tree plantation. 3. Whether Excavation has been done in the proposed sandghat or how? 4. Is there more mining than the proposed capacity? 5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?		The project proponent informed that, 1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc. 2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people. 3. Mining has been done in the proposed Sand Ghat last year. 4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock. 5. There is a water supply facility within 300 m from the Sand Ghat and there is no Sand Ghat that has

					water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease
		6	Shri. Roshan Zoting, Villager, Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'	The project proponant informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.
15	Date on which Gram panchayat/ Gram sabha granted NOC for the proposed sand ghat.	11.12.2023			
16	Number of trees to be planted along the approach road.	200			
17	Number of trees to be planted along the river bank if any,	175			

18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/ No)	Yes
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/ No)	No
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 0.55
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 10500 m ³ at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/No)	No
24	If yes, details there of	-
	i)Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii)Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.50

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and

decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank

11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.

24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.

36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.

- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such Lessee.
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- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
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- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
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- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
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- XXXVIII. No wildlife habitat will be infringed.
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- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
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- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
 5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
 6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
 7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
 8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
 9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

1280

Signature Not Verified

Digitally signed by: Shri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:32:17 PM

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR,NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455329/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC24B001MH171803 |
| 2. File No. | SIA/MH/MIN/455329/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Palora sand spot over an extent of 2.40 ha at Pench River Bed Gut no. 102 Part, 99, 43 Part, Village Palora, Taluka Parseoni, District Nagpur, Maharashtra by District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR,NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

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and Virtuous Environmental Single-Window Hub)



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455329
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Palora sand spot over an extent of 2.40 ha at Pench River Bed Gut no. 102 Part, 99, 43 Part, Village Palora, Taluka Parseoni, District Nagpur, Maharashtra by District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455329

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Palora Sand Ghat over an extent of 2.4 ha. at Pench River Gut No: 103 Part, 99 Part, 43 Part, Village Palora, Taluka Parseoni, District Nagpur, Maharashtra
2	Area of sand ghat in Ha.	2.4 Ha
3	Name of village, Tehsil and District	Village Palora, Taluka Parseoni, District Nagpur, Maharashtra
4	Name of river on which sand ghat is proposed	Pench
5	Quantity of sand proposed to be mined as per	11024 Brass

	approved mining plan (in Brass/year)																
6	All corner latitude and longitude of proposed sand ghat	<table border="1"> <thead> <tr> <th>Points</th> <th>Longitude</th> <th>Latitude</th> </tr> </thead> <tbody> <tr> <td>BP-1</td> <td>21°22'41.39"N</td> <td>79°10'20.25"E</td> </tr> <tr> <td>BP-2</td> <td>21°22'28.40"N</td> <td>79°10'18.46"E</td> </tr> <tr> <td>BP-3</td> <td>21°22'28.16"N</td> <td>79°10'20.45"E</td> </tr> <tr> <td>BP-4</td> <td>21°22'41.10"N</td> <td>79°10'22.31"E</td> </tr> </tbody> </table>	Points	Longitude	Latitude	BP-1	21°22'41.39"N	79°10'20.25"E	BP-2	21°22'28.40"N	79°10'18.46"E	BP-3	21°22'28.16"N	79°10'20.45"E	BP-4	21°22'41.10"N	79°10'22.31"E
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7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	500 X 60 X 0.7															
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/No)	Yes															
9	Whether District Survey Report is approved by the District collector /Competent Authority (Yes/No)	Yes															
10	If, yes date of approval	01.11.2023															
11	Period for which DSR was	30 days															

	published on the website for suggestion/objection from the stakeholders.									
12	Number of suggestion/Objection received and Details of action taken.	No Comments received on DSR								
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023								
14	Whether all issues raised in the public hearing are adequately addressed (Yes/No)	Yes <table border="1"> <thead> <tr> <th>Sr. No</th> <th>Person Name</th> <th>Objections/ Suggestion/ Question</th> <th>Comments made by Project Proponent/ MPCB.</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee</td> <td>My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?</td> <td>The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly</td> </tr> </tbody> </table>	Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.	1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
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		2	Shri. Shraavan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
		3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government
		4	Shri Sarang Mahalle Villager,	How many trees will be planted?	The project proponent informed that, At least 500 trees per hectare will be planted.
		5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	1.The expenditure shown under environmental management, may I know where it will be spent? 2. How you are going to conserve and nurture of avenue tree plantation. 3. Whether Excavation has been done in the proposed sandghat or how?	The project proponent informed that, 1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin

				<p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>	<p>covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease</p>
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		6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal - Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the troublesome of to & fro bulk cart even after damage of the bulk cart the cost has not be received'	The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.
15	Date on which Gram panchayat/ Gram sabha granted NOC for the proposed sand ghat.	26.06.2023			
16	Number of trees to be planted along the approach road.	300			
17	Number of trees to be planted along the river bank if any,	250			
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/No)	Yes			

19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/No)	No
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 2,54,400
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 30000 m3 at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/No)	No
24	If yes, details there of	-
	i) Name of sand ghats fall under	-

	cluster with their areas (in Ha.)	
	ii) Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.62

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the

concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.

8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.

18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.

31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:


- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.

- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
- i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.
- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.

- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.

- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

1297

Signature Not Verified

Digitally signed by: Sri Pravin C.
Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:31:20 PM

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR, NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455330/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC24B001MH170812 |
| 2. File No. | SIA/MH/MIN/455330/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Mahalgaon A Sand Ghat over an extent of 2.28 ha at Sur River Bed Gut No. 261 (Pimpalgaon), 23 (Part), 24, 25, 26 (Part), Village Mahalgaon Taluka Mouda, District Nagpur, Maharashtra, District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR, NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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and Virtuous Environmental Single-Window Hub)



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455330
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Mahalgaon A Sand Ghat over an extent of 2.28 ha at Sur River Bed Gut No. 261 (Pimpalgaon), 23 (Part), 24, 25, 26 (Part), Village Mahalgaon Taluka Mouda, District Nagpur, Maharashtra, District Mining Officer, Nagpur

Reference : Application no. SIA/MH/MIN/455330

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Mahalgaon-A sand spot over an extent of 2.28 ha at Sur River Bed Gut. 261 (Pimpalgaon), 23 (Part), 24, 25, 26 (adjecent Part), Village Mahalgaon-A, Tehsil Mouda, District Nagpur, Maharashtra
2	Area of sand ghat in Ha.	2.28 ha
3	Name of village, Tehsil and District	Village Mahalgaon-A, Taluka Mouda, District Nagpur. MH
4	Name of river on which sand ghat is proposed	Sur
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/year)	4028 brass/annum

6	All corner latitude and longitude of proposed sand ghat	Points	Longitude	Latitude
		BP-1	21°16'36.19"N	79°33'29.94"E
		BP-2	21°16'34.34"N	79°33'29.28"E
		BP-3	21°16'30.42"N	79°33'41.79"E
		BP-4	21°16'32.27"N	79°33'42.45"E
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	380*60*0.50		
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/ No)	Yes		
9	Whether District Survey Report is approved by the district collector/ Competent Authority (Yes/ No)	Yes		
10	If, yes date of approval	01.11.2023		
11	Period for which DSR was published on the website for suggestion/ objection from the stakeholders.	30 days		
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR		
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023		
14	Whether all issues raised in the public hearing are adequately addressed (Yes/ No)	Yes		
		Sr. No	Person Name	Objections/ Suggestion/ Question

		1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
		2	Shri. Shravan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
		3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the

				guidelines of the mining government
4	Shri Sarang Mahalle Villager,	How many trees will be planted?		The project proponent informed that, At least 500 trees per hectare will be planted.
5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	<p>1. The expenditure shown under environmental management, may I know where it will be spent?</p> <p>2. How you are going to conserve and nurture of avenue tree plantation.</p> <p>3. Whether Excavation has been done in the proposed sandghat or how?</p> <p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>		<p>The project proponent informed that,</p> <p>1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand</p>

				Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease
		6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'
15	Date on which Gram panchayat/ Gram sabha granted NOC for the proposed sand ghat.	01.11.2023		
16	Number of trees to be planted along the approach road.	250		
17	Number of trees to be planted along the river bank if any,	190		

18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/No)	Yes
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/ No)	No
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 1.20
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 45600 m3 at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/ No)	No
24	If yes, details there of	-
	i) Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii) Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.50

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in

10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise

23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.

36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.

- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.

- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
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 8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
 9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

1312

Signature Not Verified

Digitally signed by: Sri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:29:05 PM



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), MAHARASHTRA)

**ENVIRONMENTAL
CLEARANCE**

To,

The District Mining Officer
 OFFICE OF DISTRICT COLLECTOR,NAGPUR
 Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455331/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC24B001MH195879 |
| 2. File No. | SIA/MH/MIN/455331/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Pipla Sand Ghat over an extent of 2.42 ha. at Pench River Gut No. 353 Part, 354 Part Village Pipla, Taluka Parseoni, District Nagpur, Maharashtra by District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR,NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
 Pravin C. Darade , I.A.S.
 Member Secretary
 SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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and Virtuous Environmental Single-Window Hub)**



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455331
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Pipla Sand Ghat over an extent of 2.42 ha. at
 Pench River Gut No. 353 Part, 354 Part Village Pipla, Taluka Parseoni,
 District Nagpur, Maharashtra by District Mining Officer, Nagpur

Reference : Application no. SIA/MH/MIN/455331

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Pipla Sand Ghat over an extent of 2.42 ha. at Pench River Gut No. 353 Part, 354 Part Village Pipla, Taluka Parseoni, District Nagpur, Maharashtra
2	Area of sand ghat in Ha.	2.42 ha.
3	Name of village, Tehsil and District	Village Pipla, Taluka Parseoni, District Nagpur, Maharashtra
4	Name of river on which sand ghat is proposed	Pench

5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/year)	12840 Brass			
6	All corner latitude and longitude of proposed sand ghat		Points	Longitude	Latitude
			BP-1	21°19'50.26"N	79°11'8.95"E
			BP-2	21°19'44.51"N	79°11'2.69"E
			BP-3	21°19'42.34"N	79°11'5.05"E
			BP-4	21°19'47.95"N	79°11'11.27"E
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	255*95*1.5			
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/No)	Yes			
9	Whether District Survey Report is approved by the District collector/ Competent Authority (Yes/ No)	Yes			
10	If, yes date of approval	01.11.2023			

11	Period for which DSR was published on the website for suggestion/objection from the stakeholders.	30 days								
12	Number of suggestion/Objection received and Details of action taken.	No Comments received on DSR								
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023								
14	Whether all issues raised in the public hearing are adequately addressed (Yes/ No)	<p style="text-align: center;">Yes</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 5%;">Sr. No</th> <th style="width: 25%;">Person Name</th> <th style="width: 30%;">Objections/ Suggestion/ Question</th> <th style="width: 40%;">Comments made by Project Proponent/ MPCB.</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee</td> <td>My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?</td> <td>The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities</td> </tr> </tbody> </table>	Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.	1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities
Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.							
1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities							

				directly and indirectly	
		2	Shri. Shraavan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
		3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government
		4	Shri Sarang Mahalle Villager,	How many trees will be planted?	The project proponent informed that,

				At least 500 trees per hectare will be planted.
5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	<p>1. The expenditure shown under environmental management, may I know where it will be spent?</p> <p>2. How you are going to conserve and nurture of avenue tree plantation.</p> <p>3. Whether Excavation has been done in the proposed sandghat or how?</p> <p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>	<p>The project proponent informed that,</p> <p>1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for</p>	

				<p>mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease</p>
6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'	The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the	

				road side to Prevent the dust.
15	Date on which Gram panchayat / Gram sabha granted NOC for the proposed sand ghat.	18.04.2023		
16	Number of trees to be planted along the approach road.	200		
17	Number of trees to be planted along the river bank if any,	107		
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/ No)	Yes		
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/No)	No		
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 3.69		
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None		

22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 48375 m ³ at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/No)	No
24	If yes, details there of	-
	i)Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii)Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.52

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.

3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.

16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.

29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage,

- having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
 - III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
 - IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
 - V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
 - VI. Project proponent to ensure the strictly implementation of Environment management plan.
 - VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
 - VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
 - IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
 - X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
 - XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
 - XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
 - XIII. The green belt development /tree plantation will be made either on river bank or along road side.


- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.

- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks /tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy

of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

1329

Signature Not Verified

Digitally signed by: Shri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:27:45 PM



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR,NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455332/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC24B001MH110156 |
| 2. File No. | SIA/MH/MIN/455332/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Mahalgaon B sand spot over an extent of 1.92 ha at Sur River Bed Gut. No. 373, 368, 387, Village Mahalgaon B, Tehsil Mouda, District Nagpur, Maharashtra, District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR,NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455332
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Mahalgaon B sand spot over an extent of 1.92 ha at Sur River Bed Gut. No. 373, 368, 387, Village Mahalgaon B, Tehsil Mouda, District Nagpur, Maharashtra, District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455332

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Mahalgaon-B sand spot over an extent of 1.92 ha at Sur River Bed Gut. 373, 368, 387, Village Mahalgaon-B, Tehsil Mouda, District Nagpur, Maharashtra.
2	Area of sand ghat in Ha.	1.92 ha.
3	Name of village, Tehsil and District	Village Mahalgaon-B, Taluka Mouda, District Nagpur. MH
4	Name of river on which sand ghat is proposed	Sur
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/year)	3401 Brass

6	All corner latitude and longitude of proposed sand ghat	Points	Longitude	Latitude				
		BP-1	21° 16' 18.640" N	79° 34' 15.698" E				
		BP-2	21° 16' 16.366" N	79° 34' 15.811" E				
		BP-3	21° 16' 16.782" N	79° 34' 25.341" E				
		BP-4	21° 16' 19.056" N	79° 34' 25.228" E				
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	275*70*0.4						
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/ No)	Yes						
9	Whether District Survey Report is approved by the district collector/ Competent Authority (Yes/ No)	Yes						
10	If, yes date of approval	01.11.2023						
11	Period for which DSR was published on the website for suggestion/ objection from the stakeholders.	30 days						
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR						
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023						
14	Whether all issues raised in the public hearing are adequately addressed (Yes/ No)	Yes						
		<table border="1"> <thead> <tr> <th>Sr. No</th> <th>Person Name</th> <th>Objections/ Suggestion/ Question</th> <th>Comments made by Project Proponent/ MPCB.</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Shri. Ghetan Raut,</td> <td>My village is 2 km away from sandghat</td> <td>The project proponent informed that,</td> </tr> </tbody> </table>	Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.	1	Shri. Ghetan Raut,
Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.					
1	Shri. Ghetan Raut,	My village is 2 km away from sandghat	The project proponent informed that,					

		Villager, Village Jakhegaon, Tah. Kamptee	and I am unemployed so will there be employment opportunity?	After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
	2	Shri. Shravan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
	3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government

		4	Shri Sarang Mahalle Villager,	How many trees will be planted?	The project proponent informed that, At least 500 trees per hectare will be planted.
		5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	<p>1.The expenditure shown under environmental management, may I know where it will be spent?</p> <p>2. How you are going to conserve and nurture of avenue tree plantation.</p> <p>3. Whether Excavation has been done in the proposed sandghat or how?</p> <p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>	<p>The project proponent informed that,</p> <p>1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand Ghat and there is no</p>

					Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease
		6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'	The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.
15	Date on which Gram panchayat/ Gram sabha granted NOC for the proposed sand ghat.	25.09.2023			
16	Number of trees to be planted along the approach road.	200			

17	Number of trees to be planted along the river bank if any,	138
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/ No)	Yes
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/ No)	No
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 2.04
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 38500 m3 at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/ No)	No
24	If yes, details there of	-
	i) Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii) Total area of Sand ghats after cluster formation (in Ha.)	-

25	Amount of Corporate Environment Responsibility (CER)	1.60
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3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months

9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking

20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed

35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.

- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.
- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.

- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall

again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.


5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

1344

Signature Not Verified

Digitally signed by: Sri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:58:20 PM



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR,NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455333/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC24B001MH180603 |
| 2. File No. | SIA/MH/MIN/455333/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Singardip Sand Ghat over an extent of 3.45 ha. at Kanhan River Gut No. part 81/1, 81/2, 82, Village Singardip, Taluka Parseoni, District- Nagpur, Maharashtra by District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR,NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455333
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Singardip Sand Ghat over an extent of 3.45 ha. at Kanhan River Gut No. part 81/1, 81/2, 82, Village Singardip, Taluka Parseoni, District- Nagpur, Maharashtra by District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455333

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Singardip Sand Ghat over an extent of 3.45 ha. At Kanhan River Gut No. part 81/1, 81/2, 82, Village Singardip, Taluka Parseoni, District- Nagpur, Maharashtra
2	Area of sand ghat in Ha.	3.45
3	Name of village, Tehsil and District	Village Yesamba, Taluka Parseoni, District Nagpur, Maharashtra
4	Name of river on which sand ghat is proposed	Kanhan
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/ year)	10971 Brass

6	All corner latitude and longitude of proposed sand ghat		Points	Longitude	Latitude
			BP-1	21°11'31.06"N	79°17'6.71"E
			BP-2	21°11'29.18"N	79°17'6.54"E
			BP-3	21°11'28.64"N	79°17'13.06"E
			BP-4	21°11'35.44"N	79°17'21.96"E
			BP-5	21°11'37.30"N	79°17'20.34"E
			BP-6	21°11'30.64"N	79°17'11.44"E
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	460*75*0.9			
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/ No)	Yes			
9	Whether District Survey Report is approved by the District collector/ Competent Authority (Yes/ No)	Yes			
10	If, yes date of approval	01.11.2023			
11	Period for which DSR was published on the website for suggestion / objection from the stakeholders.	30 days			
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR			
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023			
14	Whether all issues raised in the public hearing are	Yes			

	adequately addressed (Yes/ No)	Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.
		1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
		2	Shri. Shravan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
		3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be

				considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government
4	Shri Sarang Mahalle Villager,	How many trees will be planted?		The project proponent informed that, At least 500 trees per hectare will be planted.
5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	<p>1. The expenditure shown under environmental management, may I know where it will be spent?</p> <p>2. How you are going to conserve and nurture of avenue tree plantation.</p> <p>3. Whether Excavation has been done in the proposed sandghat or how?</p> <p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>		<p>The project proponent informed that,</p> <p>1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.</p>

				<p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease</p>
6	Shri. Roshan Zoting, Villager, Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'	The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed	

				that the water sprinkling will be done on the road side to Prevent the dust.
15	Date on which Gram panchayat/ Gram sabha granted NOC for the proposed sand ghat.	03.05.2023		
16	Number of trees to be planted along the approach road.	300		
17	Number of trees to be planted along the river bank if any,	165		
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/ No)	Yes		
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/ No)	No		
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 5.24		
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None		
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 61875 m3 at this sand ghat.		
23	Whether cluster forms within the periphery of	No		

	500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/No)	
24	If yes, details there of	-
	i) Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii) Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.62

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the

riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.

7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.

18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.

31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.

- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.
- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.

- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.

- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

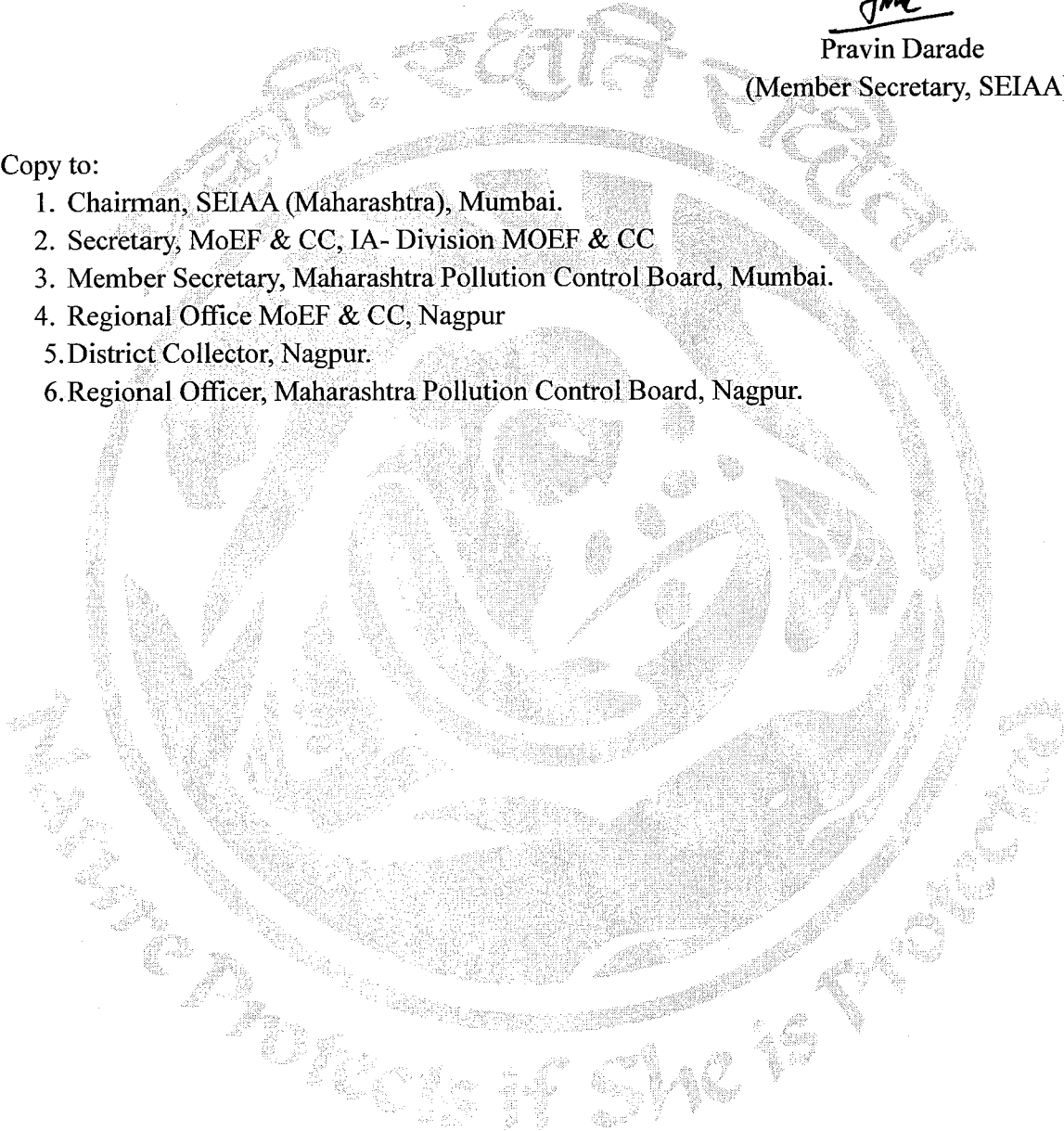
9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.



Signature Not Verified

Digitally signed by: Sri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:26:17 PM



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR, NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455334/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC24B001MH186230 |
| 2. File No. | SIA/MH/MIN/455334/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Mohkhedi Sand Ghat over an extent of 4.90 ha. at Gut No. 116, 117, 118 adjacent part Village Mohkhedi, Tehsil Mouda, District Nagpur, Maharashtra, District Mining Officer, Bhandara |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR, NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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and Virtuous Environmental Single-Window Hub)



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455334
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Mohkhedi Sand Ghat over an extent of 4.90 ha.
 at Gut No. 116, 117, 118 adjacent part Village Mohkhedi, Tehsil Mouda,
 District Nagpur, Maharashtra, District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455334

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Mohkhedi Sand Ghat over an extent of 4.90 ha. at Gut No. 116, 117, 118 adjacent part Village Mohkhedi, Tehsil Mouda, District Nagpur, Maharashtra
2	Area of sand ghat in Ha.	4.90 ha.
3	Name of village, Tehsil and District	Village Mohkhedi, Taluka Mouda, District Nagpur. MH
4	Name of river on which sand ghat is proposed	Kanhan
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/ year)	15583 Brass

6	All corner latitude and longitude of proposed sand ghat	Points	Longitude	Latitude
		BP-1	21° 5' 47.633" N	79° 26' 29.814" E
		BP-2	21° 5' 44.804" N	79° 26' 31.522" E
		BP-3	21° 5' 52.659" N	79° 26' 46.295" E
		BP-4	21° 5' 55.488" N	79° 26' 44.586" E
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	490*100*0.9		
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/ No)	Yes		
9	Whether District Survey Report is approved by the district collector/ Competent Authority (Yes/ No)	Yes		
10	If, yes date of approval	01.11.2023		
11	Period for which DSR was published on the website for suggestion/ objection from the stakeholders.	30 days		
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR		
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023		
14	Whether all issues raised in the public hearing are adequately addressed (Yes/ No)	Yes		
		Sr. No	Person Name	Objections/ Suggestion/ Question

		1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
		2	Shri. Shravan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
		3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety

			equipment under the safety regulations and proposed as per the guidelines of the mining government
4	Shri Sarang Mahalle Villager,	How many trees will be planted?	The project proponent informed that, At least 500 trees per hectare will be planted.
5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	<p>1. The expenditure shown under environmental management, may I know where it will be spent?</p> <p>2. How you are going to conserve and nurture of avenue tree plantation.</p> <p>3. Whether Excavation has been done in the proposed sandghat or how?</p> <p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>	<p>The project proponent informed that,</p> <p>1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much</p>

				<p>as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease</p>
6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'	The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.	

15	Date on which Gram panchayat/ Gram sabha granted NOC for the proposed sand ghat.	23.08.2023
16	Number of trees to be planted along the approach road.	500
17	Number of trees to be planted along the river bank if any,	245
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/ No)	Yes
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/ No)	No
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 8.31
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 122500 m ³ at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing	No

	Guidelines, Notification, OM's, etc. (Yes/ No)	
24	If yes, details there of	-
	i)Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii)Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.12

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.

7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.

18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.

31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.

- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.
- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.

- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.

- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

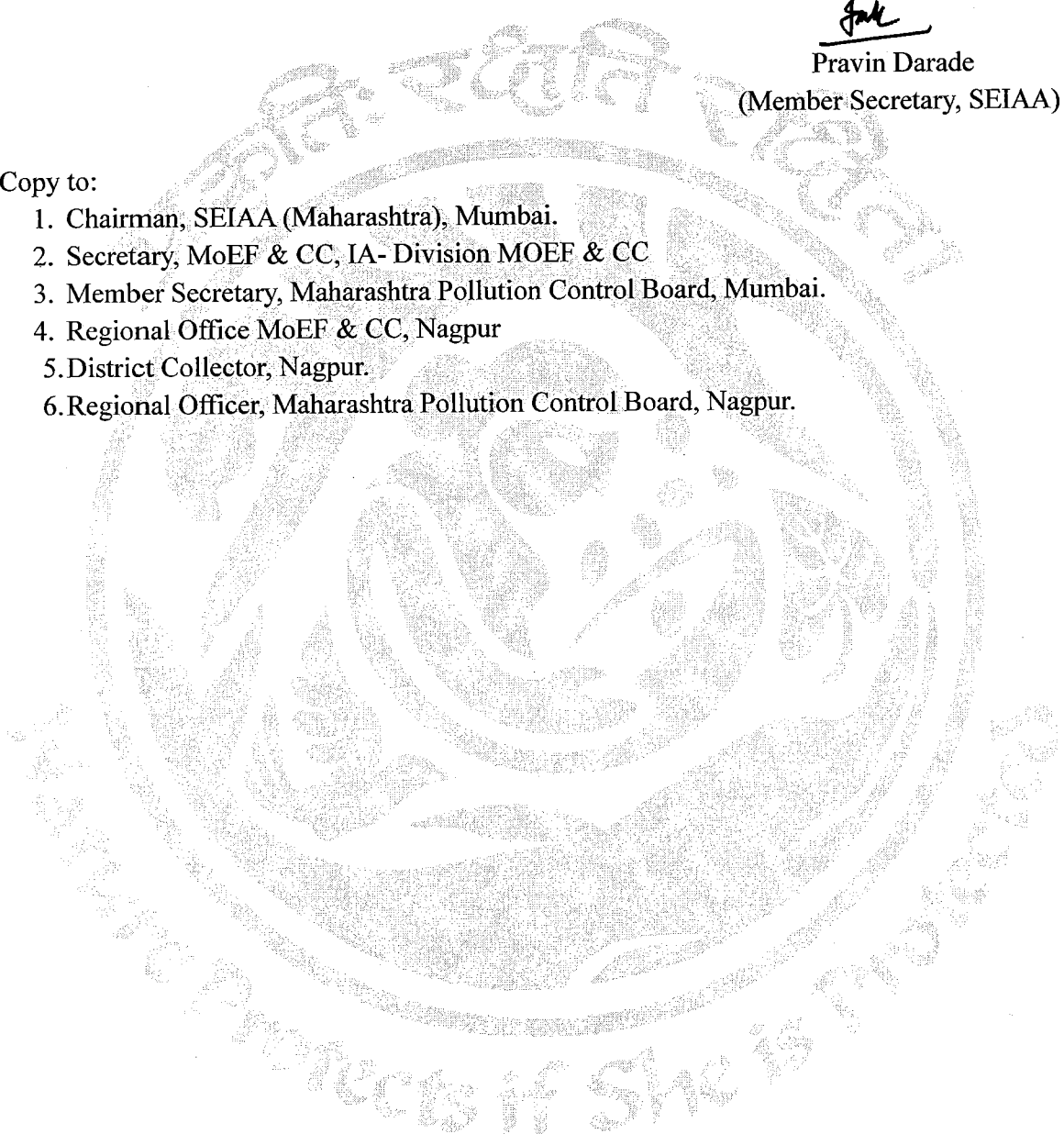
9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.



Signature Not Verified

Digitally signed by: Sri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:24:56 PM



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR,NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455335/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|---|---|
| 1. EC Identification No. | EC24B001MH118076 |
| 2. File No. | SIA/MH/MIN/455335/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Saholi (B) Sand Ghat over an extent of 2.50 ha. At Kanhan River Gut No. S.No. 104 part,108/2, 109/2, 110/2, 112/3, 113/2, 115/2, 116/2 part Village Saholi (B), Taluka Parseoni , District Nagpur, Maharashtra by District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR,NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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PARIVESH

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455335
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Saholi (B) Sand Ghat over an extent of 2.50 ha.
 At Kanhan River Gut No. S.No. 104 part,108/2, 109/2, 110/2, 112/3, 113/2,
 115/2, 116/2 part Village Saholi (B), Taluka Parseoni, District Nagpur,
 Maharashtra, District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455335

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Saholi (B) Sand Ghat over an extent of 2.5 ha At Kanhan River S.No. 104 part,108/2, 109/2, 110/2, 112/3, 113/2, 115/2, 116/2-part, Village Saholi (B), Taluka Parseoni, District Nagpur, Maharashtra
2	Area of sand ghat in Ha.	2.50
3	Name of village, Tehsil and District	Village Saholi-B, Taluka Parseoni, District Nagpur, Maharashtra
4	Name of river on which sand ghat is proposed	Kanhan
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/ year)	7067 Brass

6	All corner latitude and longitude of proposed sand ghat		Points	Longitude	Latitude	
		BP-1	21°16'21.78"N	79° 8'22.33"E		
		BP-2	21°16'20.21"N	79° 8'22.28"E		
		BP-3	21°16'19.71"N	79° 8'27.32"E		
		BP-4	21°16'22.03"N	79° 8'39.43"E		
		BP-5	21°16'23.68"N	79° 8'39.35"E		
		BP-6	21°16'21.32"N	79° 8'27.05"E		
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	500*50*0.8				
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/ No)	Yes				
9	Whether District Survey Report is approved by the district collector/ Competent Authority (Yes/ No)	Yes				
10	If, yes date of approval	01.11.2023				
11	Period for which DSR was published on the website for suggestion/ objection from the stakeholders.	30 days				
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR				
13	Date of Public Hearing conducted for proposed sand ghat.	03.12.2023				
14	Whether all issues raised in the public hearing are adequately addressed (Yes/ No)	Yes				
		Sr. No	Person Name	Objections/ Suggestion/ Question	Comments made by Project Proponent/ MPCB.	

		1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
		2	Shri. Shravan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
		3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the guidelines of the mining government
		4	Shri Sarang Mahalle Villager,	How many trees will be planted?	The project proponent informed that, At least 500 trees per hectare will be planted.

		5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	<p>1. The expenditure shown under environmental management, may I know where it will be spent?</p> <p>2. How you are going to conserve and nurture of avenue tree plantation.</p> <p>3. Whether Excavation has been done in the proposed sandghat or how?</p> <p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>	<p>The project proponent informed that,</p> <p>1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p> <p>5. There is a water supply facility within 300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full</p>
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				care has been taken to ensure that the surrounding ground water level does not decrease
		6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'
				The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.
15	Date on which Gram panchayat/ Gram sabha granted NOC for the proposed sand ghat.	28.06.2023		
16	Number of trees to be planted along the approach road.	200		
17	Number of trees to be planted along the river bank if any,	180		
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/ No)	Yes		
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/ No)	No		

20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 1.37
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 27000 m ³ at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/No)	No
24	If yes, details there of	-
	i) Name of sand ghats fall under cluster with their areas (in Ha.)	-
	ii) Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.50

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).

2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months
9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation

14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking
20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB

27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed
35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.
- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.
- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.

- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.
- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.

- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
- XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any


intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

1389

Signature Not Verified

Digitally signed by: Shri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:23:52 PM



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The District Mining Officer
OFFICE OF DISTRICT COLLECTOR,NAGPUR
Ravindra Nath Tagore Marg, Civil Lines, Nagpur -440001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIN/455336/2023 dated 14 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC24B001MH110100 |
| 2. File No. | SIA/MH/MIN/455336/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for Chikna-A sand spot over an extent of 3.2 ha at Kanhan River Bed Gut No. 9, 10, 11 Village Chikna-A, Taluka Kamptee, District Nagpur, Maharashtra, District Mining Officer, Nagpur |
| 7. Name of Company/Organization | OFFICE OF DISTRICT COLLECTOR,NAGPUR |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/02/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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and Virtuous Environmental Single-Window Hub)



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/455336
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 District Mining Officer,
 Nagpur.

Subject : Environment Clearance for Chikna-A sand spot over an extent of 3.2 ha at Kanhan River Bed Gut No. 9, 10, 11 Village Chikna-A, Taluka Kamptee, District Nagpur, Maharashtra, District Mining Officer, Nagpur.

Reference : Application no. SIA/MH/MIN/455336

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under screening category 1 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th Day – 1 (Part F) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr No	Description	Details
1	Address of proposed sand ghat	Chikna-A sand spot over an extent of 3.2 ha at Kanhan River Bed Gut No. 9, 10, 11 Village Chikna-A, Taluka Kamptee, District Nagpur, Maharashtra.
2	Area of sand ghat in Ha.	3.2 ha.
3	Name of village, Tehsil and District	Village Chikna Taluka Kamptee District Nagpur, Maharashtra
4	Name of river on which sand ghat is proposed	Kanhan
5	Quantity of sand proposed to be mined as per approved mining plan (in Brass/ year)	10176 Brass

6	All corner latitude and longitude of proposed sand ghat	Boundary points	Latitude	Longitude
		BP 1	21° 6'42.19"N	79°24'43.36"E
		BP 2	21° 6'40.21"N	79°24'42.44"
		BP 3	21° 6'37.26"N	79°24'50.24"E
		BP 4	21° 6'32.43"N	79°24'57.69"E
		BP 5	21° 6'34.91"N	79°24'58.85"E
		BP 6	21° 6'38.88"N	79°24'51.63"E
7	Length x Width x Depth (L x W x D) of proposed sand ghat in meters.	500*64*0.9		
8	Whether District Survey Report (DSR) for current period is prepared as per prevailing Notifications, Guidelines, Rules, OM's, court orders (Yes/ No)	Yes		
9	Whether District Survey Report is approved by the district collector/ Competent Authority (Yes/ No)	Yes		
10	If, yes date of approval	01.11.2023		
11	Period for which DSR was published on the website for suggestion/ objection from the stakeholders.	30 days		
12	Number of suggestion/ Objection received and Details of action taken.	No Comments received on DSR		
13	Date of Public Hearing conducted for proposed sand ghat.	3.12.2023		
14	Whether all issues raised in the public hearing are adequately addressed (Yes/No)	Yes		
		Sr. No	Person Name	Objections/ Suggestion/ Question

		1	Shri. Ghetan Raut, Villager, Village Jakhegaon, Tah. Kamptee	My village is 2 km away from sandghat and I am unemployed so will there be employment opportunity?	The project proponent informed that, After receiving the environment clearance for sandghat, the unemployed will get employment opportunities when the mining will start at sandghat. Transporting sand, loading sand in tractors, planting trees etc. There are many employment opportunities directly and indirectly
		2	Shri. Shraavan Akre, Villager, Village Jakhegaon, Tal Kamptee	I had taken tractor when the sandghat started, now will the work on the sandghat start early so that I can get work soon?	Hon'ble Chairman of the committee & Additional District Magistrate, Nagpur suggested that, You should raise questions about environmental issue and not to ask questions about other matters.
		3	Shri. Vicky Sathvane, Villager,	How will the laborers work wearing helmets, ear muffs, gloves, glasses during summer season?	The project proponent informed that, While doing any mining work different legal norms have to be considered and the laborers have to be provided with safety equipment under the safety regulations and proposed as per the

			guidelines of the mining government
4	Shri Sarang Mahalle Villager,	How many trees will be planted?	The project proponent informed that, At least 500 trees per hectare will be planted.
5	Shri. Rajendra Patil, Sub-Regional Officer, Maharashtra Pollution Control Board, Nagpur	<p>1.The expenditure shown under environmental management, may I know where it will be spent?</p> <p>2. How you are going to conserve and nurture of avenue tree plantation.</p> <p>3. Whether Excavation has been done in the proposed sandghat or how?</p> <p>4. Is there more mining than the proposed capacity?</p> <p>5. Is there any depleting ground water level in the vicinity of the proposed sandghat area?</p>	<p>The project proponent informed that,</p> <p>1. There will be expenses for to monitor the quality of air and water in the atmosphere, for truck transportation, for sprinkling water on the road side, CCTV camera, tree plantation, road maintenance, tarpaulin covering on truck & tractors, etc.</p> <p>2. The project promoter suggested that conservation and nurturing of tree plantations will be done through village people.</p> <p>3. Mining has been done in the proposed Sand Ghat last year.</p> <p>4. Only the amount of sand is mined as much as the Taluka level committee has given permission for mining the sand stock.</p>

				5. There is a water supply facility within 300 m from the Sand Ghat and there is no Sand Ghat that has water supply facility within 300 m. Also the depth of sand is proposed by GSDA. The depth of Sand Ghat is proposed as per GSDA and Govt. Full care has been taken to ensure that the surrounding ground water level does not decrease
		6	Shri. Roshan Zoting, Villager, Village Gosewadi, Tal -Saoner	The dust occurred due to transportation of the sand, the traffic problem cause the trouble some of to & fro bulk cart even after damage of the bulk cart the cost has not be received'
15	Date on which Gram panchayat/ Gram Sabha granted NOC for the proposed sand ghat.	26.05.2023		
				The project proponent informed that, There is a road outside the village for the transportation of sand. The mining activity will be carried out between 6.00 am to 6.00 Pm. After that there is no excavation. He further informed that the water sprinkling will be done on the road side to Prevent the dust.

16	Number of trees to be planted along the approach road.	300
17	Number of trees to be planted along the river bank if any,	200
18	Whether the proposed approach road of sand transportation is passing outside the village (Yes/ No)	Yes
19	Whether Proposed sand ghat falls within any Eco-Sensitive Zone/ Polluted River Stretch (Yes/ No)	No
20	Amount of Environment Management Plan proposed for sand ghat (in Rs. lakhs)	Capital Cost = Rs 4.22
21	Amount proposed for compliance of issues raised in Public Hearing (in Rs. lakhs)	None
22	Details of Replenishment Study carried out.	Replenishment Study has been done. Pre-Monsoon and Post Monsoon Survey at each sand ghat was done and it was observed that during this year deposition was 40000 m ³ at this sand ghat.
23	Whether cluster forms within the periphery of 500 mtr of the two sand ghats as per prevailing Guidelines, Notification, OM's, etc. (Yes/ No)	No
24	If yes, details there of	-
	i) Name of sand ghats fall under cluster with their areas (in Ha.)	-

	ii) Total area of Sand ghats after cluster formation (in Ha.)	-
25	Amount of Corporate Environment Responsibility (CER)	1.40

3. The proposal has been considered by SEIAA in its 274th Day – 1 (Part F) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. District Collector to undertake comprehensive assessment study to be led by reputed govt expert agency with a view to provide verified inputs to authorities and taking necessary steps. This study should be completed by March 2024 and be submitted to all authorities (MOEFCC, SEIAA).
2. Public hearing -action plan with timeline and responsibilities be put on record. PP shall ensure implementation of action plan on the issues raised during the Public Hearing. The PP shall complete all the tasks as per the action plan submitted with budgetary allocation and time line to be submitted to SEIAA to ratify.
3. PP to ensure to complete green belt on approach road and along the periphery of the sand depot (minimum three tier plantation) before starting any excavation on site. PP to plant trees having 5-6 feet height.
4. PP to submit details of expenditure spent on the areas of villages where sand ghats were auctioned in last five years from the District Mining Fund.
5. DMO to demarcate the proposed sand ghat with geo-referencing clearly providing adequate space for necessary infrastructure and facilities as presented in the layout
6. The District Collector shall ensure that, the final lease be granted only after ensuring that the riverbed is dry. No sand mining activity should be carried out if there is water in the riverbed. PP also to ensure compliance of all issues raised during Gram Sabha before issuing final lease.
7. The District Collector shall ensure that, the approach road from the proposed sand ghat to the sand storage depot is properly identified and demarcated with the consent of the concern landowners /local authority before issuing final lease document. The route shall be from outside of the village to avoid its adverse impact.
8. PP to monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and piezometers shall be installed at all sand quarry sites. Monitoring of Groundwater Quality in the vicinity (one kilometre radius from the sand quarrying site) shall be carried out once in two months

9. PP to ensure that, suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be on a Government land, foreshore area of tank bund etc. near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private land may be leased out/rented as per the approved Government rates applicable there in
10. PP to identify the central 3/4th part of river on map where there is a deposition of sand and remaining 1/4th area needs to be kept as no mining zone for the protection of the bank
11. PP to install permanent boundary pillars at the identified area of the aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundaries on each side of the bank shall not be more than 100 meters
12. PP to ensure that no mining activity is carried out below the depth as approved by the Competent Authority and on the concave area of the riverbed of the proposed sand ghat
13. PP to make sure that the Environmental Management Plan as presented are included in the lease agreement to be signed with the lease holder and ensure its implementation
14. Any unspent budget for EMP and CER will be transferred to District Mining Fund and will be used for CER/Plantation activities in consultation with District Collector.
15. PP to ensure that, the distance of mining activity area from the river bank shall be 1/4th of the river bed width and should not be less than 7.5 meters, or whichever is higher.
16. PP to ensure that, sand shall not be extracted up to a distance of 1 km from bridges and highways on both sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subject to a minimum of 250 meters on the upstream and 500 meters on the downstream side
17. The District Collector shall define the transportation route from the sand mining lease considering the maximum production from the sand mines, size of mining lease, their location, the quantity of mineral that can be mined safely etc considering the movement of tippers/tractors for the villages having habitation shall be avoided.
18. PP to ensure following additional measures to be provided by the leaseholder to prevent any vehicle from transporting sand out of the lease area bypassing the IT enabled system,
 - A. To provide only one entry and exit point for vehicles. In case, it is necessary to have more than one entry/exit all such points have check points all digital monitoring facilities as mentioned in the Enforcement and Monitoring Guidelines issued by MoEF&CC in January 2020. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
 - B. All such point shall have 24x7 CCTV coverage, the footage of which shall be submitted to the District Collector by the lease holder at mutually agreed frequencies.
19. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking

20. PP shall carry out sand mining by manual method only. No mechanical /electrical/power driven devices shall be used for sand mining purpose
21. PP to ensure no stream is diverted due to proposed sand mining activity
22. PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise
23. PP to ensure that, no heavy vehicles like truck, dumper etc. should ply in the river bed.
24. PP to ensure that, there is no damage to any fauna and its nesting close to the sand mining if any
25. PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution
26. PP to provide movable bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB
27. PP to ensure that parking shall be done at designated place only and shall not be on public roads or in the river bed.
28. The sand transportation shall be carried out through the covered vehicles only and the vehicles carrying the mineral shall not be overloaded. The vehicles will have end to end cover from the bottom to the top so that no leakage or spillage of wet sand happens.
29. PP to provide PP kits to all workers and First Aid facility at the proposed mining site. PP to impart safety induction training to all workers, impart daily safety briefing to workers, and carry out safety mock drill at least once a month
30. PP to provide gabion structures of random rubble masonry (no wire mesh to be used) at 200 m interval, if length of sand ghat more than 200 m., as per Sand Mining Guidelines of IBM vide letter 296/7/2000/MRC dated 16 May 2011.
31. The District Collector to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter. Gram Dakshata Samiti to ensure that sand mining is limited to stipulated depth and quantity.
32. PP to ensure strict compliance of Enforcement & Monitoring Guidelines published by the MoEF&CC in January 2020
33. PP to adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by MoEF&CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction Policy issued by Maharashtra Government in Revenue and Forest Department
34. The District Collector and District Mining Officer shall ensure that there is no violation of any order with respect to the sand mining activity passed by the Competent Court. (Particularly, the directions given by Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP (C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 & 173/2018 be strictly followed

35. **Environment Monitoring committee comprising of 3 persons shall be constituted before the actual auctions take place.** The committee shall visit at least once during the period of mining lease to assess the levels of environmental compliance. This committee should comprise of one environment expert from reputed institution, DMO and a person nominated by DC.
36. The District Collector along with DMO to undertake demonstration projects for environment protection and safeguards at district levels so that all those who are assigned lease can witness the appropriate methods and system for implementation of EMP as also CER.

B. SEIAA Conditions-

1. DMO to adhere to the conditions stipulated by SEAC-1.
2. District Collector to personally monitor/ ensure strict compliance of the condition no 10,12, 14, 15, 19, 20, 22, 23 and 27 mentioned in SEAC MoM.

General Conditions:

- I. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in Appeal No 10/2013 (WZ) dated 1st October 2013 as bellow- However, we direct that when further auctioning process is required to be conducted, ordinarily, the sand beds falling between the sand beds which are now already auctioned shall be avoided unless there is special certification issued by the competent authority which would indicate absence of any environmental damage, having regard to precautionary principle which is required to be adopted. We mean to say, it should not happen that presently the sand beds are auctioned by keeping distance of 1 k.m. from each other and gap is filled up subsequently under one or another pretext.
- II. Distance between lease area to be marked as per actual shape and size, on Village Map or authenticated map available with Revenue Authority and ensure provisions regarding distance between two lease area and total lease area in the OM dated 24th December 2013 issued by MoEF.
- III. The validity of EC to the above mentioned sand block satisfying stipulated conditions is as per the valid approved mining plan.
- IV. District Collector and District Mining Officer to ensure the directions given by Hon'ble National Green Tribunal, Pune in application no 44/2014 (Paramjeet Singh kalsi Vs MoEF&CC & Others) dated 19.10.2015 as below-
 - i) After the grant of 'Environment Clearance' to District Mining Officer, and once the Lessee or Transferee or actual person who is going to execute the mining activity or sand exploration, is decided, 'Environment Clearance' shall be transferred in the latter's name as per procedure in Clause No. 11 of the EC Notification.
 - ii) District Mining Officer will forward the proposal to SEIAA for transfer of Environment Clearance to Lessee or Transferee.
 - iii) The concerned Tahsildar of that area will be the Authority for conducting periodic inspections, site visits and attending to complaints of violation etc. Tahsildar will visit the site to verify whether the concerned Lessee or Transferee, after transfer of Environment clearance on their name, have followed the conditions stipulated in the Environment clearance.
 - iv) In respect of cases of violation of conditions of Environment clearance, the Tahsildar will submit his report to the District Collector and District Collector will send the report to SEIAA with his/her observations.

- V. Project proponent to follow the standard environmental conditions for sand mining of sustainable sand mining management guidelines 2016, issued by MoEF & CC.
- VI. Project proponent to ensure the strictly implementation of Environment management plan.
- VII. District Collector to ensure that conditions stipulated in the Government Resolution (G.R.) dated 31.01.2018 issued by Revenue and Forest Department, Government of Maharashtra (GoM) is implemented in letter and spirit.
- VIII. Sand excavation is allowed only for the Reti Guts having sand deposition more than 2 m and excavation should be for layers above 2 m of sand deposit as recommended by GSDA.
- IX. The instructions of MoEF & CC in the Sustainable sand mining guidelines 2016 [regarding sand mining approval and tracking system and transport of excavated sand] should be followed.
- X. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the sand.
- XI. Project Proponent to ensure that vehicles transporting sand should not be overloaded beyond stated capacity.
- XII. The District collector should ensure that mining will be done strictly up to the depth recommended by GSDA.
- XIII. The green belt development /tree plantation will be made either on river bank or along road side.
- XIV. Measures for prevention & control of soil erosion and management of silt shall be undertaken.
- XV. Project Proponent to ensure that there is no violation of the Supreme Court order and orders of the National Green Tribunal given in the related matters.
- XVI. Project Proponent & District Mining Officer will be held individually responsible for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
- XVII. Transport of sand should be through vehicle which is properly covered with Tarpaulin and it should not be overloaded.
- XVIII. Project Proponent to ensure that the mining plan is approved by Director of Geology and Mining comprising study to show that annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mined material.
- XIX. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 and Government Resolution of Revenue and Forest Department dated 03.01.2018 shall be strictly followed by Project proponent.
- XX. The depth of sand layer to be mined, after retaining 2 m minimum layer below, should not be more than 2 meters as per Government Resolution of Revenue Department dated 03.01.2018 e.g. if the total depth of sand is 3 m, only up to one meter of sand shall be mined.
- XXI. Project Proponent or District Collector will take bank guarantee up to 2% of the total auction cost for the given auction period from the Lessee to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by the Lessee, bank guarantee so obtained shall be forfeited and legal action under the law should initiated against such Lessee.
- XXII. The distance 3 m or 10 % of the width of river whichever is more will be kept intact as a no mining zone.

- XXIII. No cutting of the trees shall be done while excavating the sand or while constructing the access road to sand ghat.
- XXIV. All mining shall be carried out manually.
- XXV. Underwater mining shall not be permitted without the specific expert sanction of the State Government only for prevention of flood and increasing the capacity of reservoir if any.
- XXVI. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- XXVII. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- XXVIII. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting is disturbed.
- XXIX. Turtle nesting units conservation is very important. Therefore sand mining in such areas is to be prohibited.
- XXX. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- XXXI. All necessary statutory clearances shall be obtained before start of mining operations.
- XXXII. No mining shall be carried out in the live streams.
- XXXIII. Mining shall be limited to day hours time only.
- XXXIV. No mining shall be carried out in the safety zone of any bridge and/or embankment.
- XXXV. No mining shall be carried out in the vicinity of natural/ manmade archaeological sites.
- XXXVI. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
- XXXVII. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- XXXVIII. No wildlife habitat will be infringed.
- XXXIX. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- XL. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- XLI. Parking of vehicles should not be made on public places.
- XLII. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- XLIII. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
- XLIV. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly.
- XLV. Provision for first-aid, medical health care safe drinking water, and sanitation etc. shall be provided at site.
- XLVI. Ambient air quality will be monitored at the site and the nearest habitation regularly. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF & CC, GOI.
- XLVII. Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- XLVIII. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall

again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

XLIX. SEAC appraised the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.


5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.

1404

Signature Not Verified

Digitally signed by: Sri Pravin C.
Darade, I.A.S.

Designation: Member Secretary

Date and Time: 2/2/2024 5:20:46 PM

Minutes of 274th Day 1 (Part G) meeting of SEIAA held on 08th January, 2024.

Proposal No.:- As mentioned in the table

Type of Project: Extension

Subject- Extension of validity of Environment Clearance of Sand Ghats in the Nagpur District.


Project Details-

This has reference to the online applications submitted by the District Mining Officer for revalidation of their earlier prior Environmental Clearances as mentioned in below table under the provisions of the EIA Notification, 2006 amended from time to time and the proposal is considered in the SEAC-1 committee.

SEAC Deliberation –

Nagpur (18)

Sr. No.	Sand Ghat	Nearest Gut No.	Area in Ha	Total Available Sand (Brass)	Proposal No.	Earlier Environmental Clearance (EC) Reference no.	Validity of Environmental Clearance (EC)	Validity of Mining Plan	EC Shall be Extended up to
1.	Bawangaon-B	203, 204, 208	2.7	5724	307159	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
2.	Isapur-A	94 Part, 115, 116, 117, 118, 119, 120, 126 Part	3.6	10176	307137	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
3.	Karajghat	15 Part	3.525	7473	307141	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
4.	Kawadas	219, 220, 244	1.57	2782	307145	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
5.	Kocchi	264, 267 Part, 263 Part	3.60	6360	307152	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
6.	Ramdongri-A	30 Part, 31, 32	3.15	8904	307155	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
7.	Ramdongri-B	143 Part, 144 Part	4.00	11307	307099	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
8.	Rohana	3 Part, 7B Part	2.10	7420	307101	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
9.	Wakodi	44 Part	3.50	9894	307117	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
10.	Bhamewada	128 Part, 129, 135/2, 136, 144 Part	1.80	3180	307163	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
11.	Ungaon	211 Part, 212, 217, 218, 219, 222	4.81	16996	307109	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
12.	Chikna-B	7 & 6	2.00	8480	307127	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
13.	Garanda	104 Part	1.5525	4388	307130	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024


Member Secretary


Chairman

14.	Ghatrohana	46 Part	3.00	7420	307133	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
15.	Kirmapur	103, 104, 105, 107, 109, 110, 111, 113, 115, 116, 117, 118, 119, 4, 5 adjacent part	4.96	14021	307149	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
16.	Sirsoli	188 Adjacent Part	1.125	1987	307107	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
17.	Wadna	52 Part, 54, 55 Part	2.40	5088	307114	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
18.	Chichghat	43 Part	3.00	5300	307123	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024

The District Mining Officer was present during the meeting along with Accredited Environmental consultant M/s. Open Arch Design and Enviro Solutions LLP.

During deliberations, DMO submitted that, the above sand ghats could not be executed as new policy was introduced in April 2023 and there was less time for auction process and to complete other preparations for sand depot which could not completed within time. Hence, applied for revalidation.

DMO informed that, they have obtained earlier EC's as mentioned in the column No. 8 of the above table having validity up to dates mentioned in the column No. 9 of the above table.

DMO informed that, they have applied for the revalidation within validity period their earlier prior Environmental Clearances.

DMO also informed that, the validity of the approved mining plan is up to the dates mentioned in the column No. 10 of the above format.

The District Authority submitted their letter mentioning the mining plan of all above proposals are approved by the competent Authority, the area, proposed depth of excavation, quantity of excavation for above sand ghats are same as mentioned in the original application. The District Collector also confirmed that, no illegal sand excavation is observed in the above sand ghats.

Recommendations of SEAC-

After detailed deliberations with the DMO and their accredited consultant, SEAC-1 decided to recommend the proposal for revalidation of their earlier ECs as mentioned in above table up the period of validity of approved mining plan subject to completion of green belt before starting sand excavation on site. In view of limited data presented by the consultant which should have been updated through site visit and actual estimation and validation (as one monsoon has passed), it is essential that a comprehensive assessment study is carried out led by reputed govt expert


Member Secretary


Chairman

Minutes of 274th Day 1 (Part G) meeting of SEIAA held on 08th January, 2024.

agency with a view to provide verified inputs to authorities and taking necessary steps. The other conditions mentioned in the earlier Environmental Clearance remains unchanged.

Deliberation in SEIAA-

Proposal is for extension of validity of Environment Clearance of sand Ghats from the Nagpur District. Validity of earlier Environment Clearances was up to 04.01.2024. Now, PP has obtained revised mining plan with validity up to 30.09.2024. In the view of revised mining plan PP has requested to extend the validity of earlier Environment Clearances of sand Ghats up to 30.09.2024. SEIAA observed that, the validity of mining plan is extended up to 30.09.2024. SEIAA further observed that, PP has applied within the validity of earlier Environment Clearance. In the view of above, SEIAA decided to extend the validity of Environment Clearance of sand Ghats up to 30.09.2024. SEIAA further directed the District Mining Officer to strictly ensure that, all the Environment Clearances are transferred to the individual lease holders.

SEIAA Decision-

SEIAA decided to extend the validity of Environment Clearance of sand Ghats from the Nagpur District up to 30.09.2024



Member Secretary



Chairman

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/Sand/2024
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.
 Date : 01.02.2024

To
 District Mining Officer,
 Nagpur.

Subject : Extension of validity of Environment Clearance of Sand Ghats in the Nagpur District.

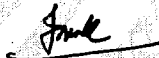
Reference : Application nos as mentioned in the table

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-1 in its 271st meeting under EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 274th meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 08th January, 2024 and following decision has been taken-

Sr. No.	Sand Ghat	Nearest Gut No.	Area in Ha	Total Available Sand (Brass)	Proposal No.	Earlier Environmental Clearance (EC) Reference no.	Validity of Environmental Clearance (EC)	Validity of Mining Plan	EC Shall be Extended up to
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3.	Karajghat	15 Part	3.525	7473	307141	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
4.	Kawadas	219, 220, 244	1.57	2782	307145	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
5.	Kocchi	264, 267 Part, 263 Part	3.60	6360	307152	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
6.	Ramdongri-A	30 Part, 31, 32	3.15	8904	307155	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
7.	Ramdongri-B	143 Part, 144 Part	4.00	11307	307099	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024

8.	Rohana	3 Part, 7B Part	2.10	7420	307101	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
9.	Wakodi	44 Part	3.50	9894	307117	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
10.	Bhamewada	128 Part, 129, 135/2, 136, 144 Part	1.80	3180	307163	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
11.	Ungaon	211 Part, 212, 217, 218, 219, 222	4.81	16996	307109	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
12.	Chikna-B	7 & 6	2.00	8480	307127	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
13.	Garanda	104 Part	1.5525	4388	307130	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
14.	Ghatrohana	46 Part	3.00	7420	307133	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
15.	Kirnapur	103, 104, 105, 107, 109, 110, 111, 113, 115, 116, 117, 118, 119, 4, 5 adjacent part	4.96	14021	307149	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
16.	Sirsoli	188 Adjacent Part	1.125	1987	307107	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
17.	Wadna	52 Part, 54, 55 Part	2.40	5088	307114	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024
18.	Chichghat	43 Part	3.00	5300	307123	SIA/MH/MIN/Sand/2023	04.01.2024	30.09.2024	30.09.2024

SEIAA decided to extend the validity of Environment Clearance of sand Ghats from the Nagpur District up to 30.09.2024.


Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Nagpur.
6. Regional Officer, Maharashtra Pollution Control Board, Nagpur.